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**STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT  
(2011-2012)**

**(FIFTEENTH LOK SABHA)**

**MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT**

**DEMANDS FOR GRANTS**

**(2012-2013)**

**TWENTY-FOURTH REPORT**



**LOK SABHA SECRETARIAT  
NEW DELHI**

**May, 2012/Vaisakha, 1934 (Saka)**

**24**

**TWENTY- FOURTH REPORT**

**STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT  
(2011-2012)**

**(FIFTEENTH LOK SABHA)**

**MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT**

**DEMANDS FOR GRANTS**

**(2012-2013)**

**Presented to Lok Sabha on 02.05.2012**

**Laid in Rajya Sabha on 02.05.2012**



**LOK SABHA SECRETARIAT**

**NEW DELHI**

**May, 2012/Vaisakha, 1934 (Saka)**

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**COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND  
EMPOWERMENT (2011-2012)**

**SHRI DARA SINGH CHAUHAN - CHAIRMAN**

**MEMBERS**

**LOK SABHA**

2. Shri Kameshwar Baitha
3. Smt. Susmita Bauri
4. Shri Devidhan Besra
5. Smt. Rama Devi
6. Shri Premchand Guddu
7. Dr. Manda Jagannath
8. Shri Mohan Jena
9. Shri Dinesh Kashyap
10. Shri G.V. Harsha Kumar
11. Shri H.D. Kumaraswamy
12. Shri Basori Singh Masram
13. Shri R. Dhruva Narayana
14. Shri Ramashankar Rajbhar
15. Shri Pradeep Kumar Singh
16. Shri Lalit Mohan Suklabaidya
17. Shri Kabir Suman
- \*18. Smt. Usha Verma
19. Vacant
20. Vacant
21. Vacant

**MEMBERS**

**RAJYA SABHA**

22. Smt. Jharna Das Baidya
23. Shri Avtar Singh Karimpuri
- #24. Shri Narayan Singh Kesari
- #25. Shri Mahmood A. Madani
26. Shri Ahmad Saeed Malihabadi
- \*\*27. Dr. Ram Dayal Munda
28. Shri Baishnab Parida
- #29. Shri Praveen Rashtrapal
30. Shri Shivpratap Singh
31. Shri Nandi Yelliah

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\* Smt. Usha Verma ceased to be a Member of Committee w.e.f. 3.1.2012.

\*\* Dr. Ram Dayal Munda was expired on 30.9.2011.

# Retired w.e.f. 2.4.2012.

## LOK SABHA SECRETARIAT

- |    |                    |   |                     |
|----|--------------------|---|---------------------|
| 1. | Shri. Deepak Mahna | - | Joint Secretary     |
| 2. | Smt. Anita Jain    | - | Director            |
| 3. | Shri P.C. Choulda  | - | Additional Director |
| 4. | Smt. Neena Juneja  | - | Committee Officer   |

## **INTRODUCTION**

I, the Chairman of the Standing Committee on Social Justice and Empowerment (2011-2012) having been authorized by the Committee to submit the Report on their behalf, present this Twenty-fourth Report on Demands for Grants for the year 2012-2013 of the Ministry of Social Justice and Empowerment.

2. The Committee considered the Demands for Grants pertaining to the Ministry of Social Justice and Empowerment for the current year i.e. 2012-2013 which was laid on the Table of the House on 26<sup>th</sup> March, 2012. Thereafter, the Committee took evidence of the representatives of the Ministry of Social Justice and Empowerment on 9<sup>th</sup> April, 2012. The Committee considered and adopted the Report at their sitting held on 27<sup>th</sup> April, 2012.

3. The Committee wish to express their thanks to the officers of the Ministry of Social Justice and Empowerment for placing before them the detailed written notes on the subject and furnishing the information as desired by the Committee in connection with the examination of the Demands for Grants and tendering evidence before the Committee.

4. The Committee would also like to place on record their appreciation for the commitment, dedication and valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in thick type in the body of the Report.

**NEW DELHI;**

**27 April, 2012**

**07 Vaisakha, 1934 (Saka)**

**DARA SINGH CHAUHAN**  
**Chairman,**  
**Standing Committee on**  
**Social Justice and**  
**Empowerment**

## **REPORT**

### **INTRODUCTORY**

1.1 The Ministry of Social Justice and Empowerment have informed the Committee that the Ministry is responsible for looking after the welfare of the disadvantaged and marginalized sections of society such as Scheduled Castes, Other Backward Classes, Senior Citizens, Persons with Disability and Victims of Substance Abuse. The basic objective of policies, programmes, laws and institution of the Indian Welfare System is to bring the target-groups into the mainstream of development by making them self-reliant. In working towards this objective, the Ministry performs the task of implementation in accordance with the provisions under Chapter III and Chapter IV of the Constitution, which deal with the development and welfare with social justice of the disadvantaged and marginalized groups mentioned above.

#### **Target Groups – Persons belonging to**

- a. Scheduled Castes
- b. Other Backward Classes
- c. Persons with Disabilities
- d. Senior Citizens
- e. Victims of Substance Abuse

#### **Goals**

- a. Educational Development
- b. Economic Development
- c. Social Empowerment
- d. Rehabilitation



e. Manpower Development

**Policy Framework**

1.2 As per the Ministry of Social Justice and Empowerment, its Policy framework consists of welfare schemes for development of persons belonging to socially disadvantaged groups such as Scheduled Castes, Other Backward Classes, Persons with Disability, Senior Citizens and Victims of Substance Abuse and the same is implemented through State Governments/UT administrations, and voluntary organizations, Public-Private partnership is encouraged in the process. Education being a State subject, State Governments/UT administrations is involved in meeting educational needs of these groups. This is achieved by way of providing scholarships, hostels, coaching, fellowships and assistance to children belonging to the target groups beginning from Class I onwards. The ultimate objective is to increase the literacy rate among them and also girl students so as to bring them at par with general population. Similarly, Finance and Development Corporations provide credit facilities for various income-generating activities towards economic self reliance. Mahila Samridhi Yojana is also implemented by these Corporations. National Institutes dealing with Disabilities and Social Defence conduct short-term & long-term programmes for various levels of personnel. These Institutes also do research in their areas and provide services such as education and vocational training etc. Voluntary organizations are also given grants for implementing programmes in the distant areas.

1.3 According to the Government of India Allocation of Business Rules, 1961 the mandate of the Ministry of Social Justice and Empowerment is as follows :-

## **PART I**

The following subjects which fall within List I of the Seventh Schedule to the Constitution of India:

1. Operation of Indo-US, Indo-UK, Indo-German, Indo-Swiss and Indo-Swedish Agreements for duty free receipt of donated relief supplies/goods and matters connected with the distribution of supplies coming thereunder.

## **PART II**

The following subject which falls within List III of the Seventh Schedule to the Constitution of India (as regards legislation only):

2. Social Security and Social Insurance save to the extent allotted to any other Department.

## **PART III**

For the Union Territories, the following subject which falls within List II or List III of the Seventh Schedule to the Constitution of India, in so far as they exist in regard to such Territories:

3. Relief of the disabled and unemployable and measures relating to social security and social Insurance, save to the extent allotted to any other Department.

## **PART IV**

### **GENERAL AND CONSEQUENTIAL:**

4. Social Welfare: Social Welfare Planning, Project formulation, research, evaluation, statistics and training.
5. Conventions with other countries in matters relating to social defence and references from United Nations Organisation relating to prevention of crime and treatment of offenders.
6. Education, training, rehabilitation and welfare of the physically and mentally handicapped.
7. National Institute for the Physically Handicapped and Mentally Retarded.
8. Rehabilitation of the persons with disabilities and rehabilitation of the mentally ill.
9. National Centre for the Blind including the Central Braille Press, Dehradun, Training Centre for the Adult Deaf, and School for the partially deaf children,

- Hyderabad; Model School for Mentally Retarded Children, New Delhi and other national institutes.
10. Social and Moral Hygiene Programme.
  11. Beggary.
  12. Research, evaluation, training, exchange of information and technical guidance on all social defence matters.
  13. All matters relating to alcoholism and substance (drug) abuse and rehabilitation of addicts/families.
  14. Promotion of efforts including voluntary efforts to ensure the well being of the older persons.
  15. All matters relating to prohibition.
  16. Educational and social welfare aspects of drug addiction.
  17. Charitable and religious endowments pertaining to subjects allocated to this Ministry.
  18. Promotion and development of voluntary effort on subjects allocated to this Department.
  19. National Institute of Social Defence.
  20. Institute for the Physically Handicapped, New Delhi;
  21. National Institute for the Orthopaedically Handicapped, Kolkata;
  22. National Institute of Rehabilitation, Training and Research, Cuttack;
  23. National Institute for the Mentally Handicapped, Secunderabad;
  24. Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai
  25. National Institute for the Visually Handicapped, Dehradun.
  26. National Handicapped Finance and Development Corporation, Faridabad.
  27. Artificial Limbs Manufacturing Corporation of India, Kanpur.
  28. The Rehabilitation Council of India Act, 1992 (34 of 1992) and Rehabilitation Council constituted thereunder.
  29. The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (01 of 1996).
  30. The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 (44 of 1999).
  31. Chief Commissioner for Disabilities.
  32. Scheduled Castes and other Backward Classes including scholarships to students belonging to such Castes and Classes.
  33. National Commission for Scheduled Castes.
  34. Development of Scheduled Castes and other Backward Classes.
  35. Reports of the Commission to Investigate into the conditions of Backward Classes.
  36. National Commission for Safai Karamcharis and all matters pertaining thereto.
  37. Implementation of the Protection of Civil Rights Act, 1955, and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, excluding the administration of criminal justice in regard to offences in so far as they relate to Scheduled Castes.

\* Updated as on 03.11.2011 incorporating 299th Amendment to the Government of India (Allocation of Business) Rules, 1961 notified on 13th July 2011)

## **CHAPTER I**

### **STATUS OF IMPLEMENTATION OF RECOMMENDATIONS CONTAINED IN THE FIFTEENTH REPORT OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT ON DEMANDS FOR GRANTS (2011-2012) OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT**

2.1 The Fifteenth Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2011-2012) pertaining to the Ministry of Social Justice and Empowerment was presented to Lok Sabha and laid in Rajya Sabha on 4<sup>th</sup> August, 2011. The Action Taken Report (22<sup>nd</sup> Report, Fifteenth Lok Sabha), on the recommendations contained in the 15<sup>th</sup> Report was presented to Parliament on 21<sup>st</sup> March, 2012.

2.2 The Fifteenth Report contained 21 recommendations, out of which the Government accepted 11 recommendations. In view of the replies of the Government the Committee did not desire to pursue 2 recommendations, 4 recommendations were commented upon by the Committee and 4 replies of the Government with respect to the recommendations of the Committee were interim in nature.

**2.3 The Committee are unhappy with implementation aspect of the Recommendations contained in their Fifteenth Report on Demands for Grants, 2011-12 of the Ministry of Social Justice and Empowerment as only 11 out of 21 recommendations have been implemented. The Committee advise expeditious implementation of the remaining recommendations already accepted by the Government.**



## CHAPTER II

### GENERAL PERFORMANCE OF THE MINISTRY

3.1 The Ministry of Social Justice and Empowerment have furnished the following statement showing the Budget Estimates, Revised Estimates and Actual Expenditure for the previous years alongwith the Budget Estimates for the current year showing separately Plan and Non-Plan Expenditure:-

#### Plan

(Rs. in crore)

Year	BE	RE	Actual Expenditure
2009-10	2500.00	2500.00	2450.81
2010-11	4500.00	4300.00	4186.04
2011-12	5375.00	5123.00	5006.40
2012-13	5915.00	-	-

#### Non-plan

(Rs. in lakh)

Year	BE	RE	Actual Expenditure
2009-10	8500.00	8300.00	8146.76
2010-11	7400.00	7641.00	7402.55
2011-12	7800.00	8700.00	8184.00
2012-13	9330.00	-	-

3.2 When asked to specify the reasons for lower RE over BE in Plan expenditure and increase in RE in non-plan expenditure, the Ministry have stated that additional funds under Non-Plan were required for payment of Salary arrears on Account of revision of pay of Assistants, PAs, stepping up of pay of Assistants/Section Officers, Implementation of MACP and avilment of LTC by Air by many Officers. The expenditure under Plan Schemes was Rs. 5006.40 crore (provisional) against the Plan

RE of Rs. 5123.00 crore which was 97.72% of RE. Main reasons for a shortfall in Plan Schemes were (i) Delay by Planning Commission in according first 'in principle' approval and then full Planning Commission approval to the new Pre-matric Scholarship Scheme for SCs, and (ii) Non receipt of sufficient proposals from the State Governments/Voluntary Organizations especially from those located in NE Region & Sikkim.

3.3 As regard Non-Plan, the Ministry have informed that against the RE 2011-12 of Rs. 87.00 crore, the expenditure was 94.07%. The small saving under Non-Plan was due to non-filling up of some of the posts in the Office of Chief Commissioner for Persons with Disabilities.

3.4 The Ministry have stated that the actual expenditure during 2011-12 was 97.72%, under Plan and 94.07% under Non-Plan. The Ministry made every effort to obtain approval for the Pre-matric Scholarship Scheme, but it remained pending with the Planning Commission. If it had been approved even in March, plan expenditure would have been close to 100%".

3.5 The Ministry have furnished the following Statement showing scheme-wise surrender of funds during the year 2011-12 alongwith the reasons:-

<b>(Rs. in crore)</b>			
<b>Programme/Schemes</b>	<b>BE 2011-12</b>	<b>Surrender 2011-12</b>	<b>Reasons for surrender</b>
Post Matric Scholarship for SCs	2218.00	16.58	There was additional requirement for releasing grants in aid to State Governments and UT Administrations. However, there was saving due to non receipt of sufficient proposals from the States located in NE Region and Sikkim.

Free Coaching for SCs and OBCs	10.00	0.93	Surrender was due to non receipt of adequate proposals from the Institutions/Voluntary Organizations.
Pradhan Mantri Adharsh Gram Yojana	100.00	3.77	Fund was fully utilised in the scheme. However, there was additional requirement for releasing Grants in aid to State Governments located in NE Region and Sikkim which was provided by re-appropriation from other schemes. Saving of ROC was surrendered.
Strengthening of machinery for Enforcement of Protection of Civil Right Act 1955 and Prevention of Atrocities Act, 1989	70.00	1.35	Due to non receipt of sufficient proposals from the States located in NE Region and Sikkim.
BJRCY-Girls Hostels	95.00	5.00	Due to non receipt of sufficient proposals from Central Universities and States located in NE Region and Sikkim.
BJRCY-Boys Hostels	50.00	8.00	Due to non receipt of proposals from Central Universities and States located in NE Region and Sikkim.
Vol. Orgns. for SCs.	35.00	7.21	Due to non receipt of viable proposals of NGOs from State Governments.
Research & Training	2.00	1.80	Due to non receipt of adequate proposals from the Implementing Agencies.
Pre-matric Scholarships for the children of those engaged in unclean occupation	80.00	2.30	Due to non receipt of adequate proposals from the State Governments.
Up gradation of Merit of SC Students	4.00	1.09	Due to non receipt of adequate proposals from State Governments.
Special Central Assistance to Scheduled Castes Sub Plan	775.00	19.07	Due to non receipt of adequate proposals from State Governments.
National Safai Karamcharis Finance & Development Corporation	50.00	2.50	Due to unspent balance available with SCAs.
Rajiv Gandhi National Fellowship for SCs	125.00	2.31	Due to no further requirement from UGC, the Implementing Agency of the scheme.



Self Employment Scheme of Liberation & Rehabilitation of Scavengers	100.00	1.00	Due to no funds were demanded for rehabilitation of identified manual scavengers by implementing agencies. Identification of remaining manual scavengers is under process.
Top Class Education for SCs	25.00	0.18	Due to non receipt of sufficient proposals from Institutions located in NE Region and Sikkim.
Pre Matric Scholarship for SCs	200.00	3.98	Due to non approval of the scheme.
Dr. B.R. Ambedkar National Centre for Social Justice and Empowerment	10.00	10.00	Due to decision of Ministry of Finance to defer the new scheme.
National Institute for Disabled Persons	60.00	5.38	Due to some activities not taken up by the National Institutes.
Aids & Appliances for Handicapped	100.00	22.00	Surrender was due to either the proposals were incomplete or were not received in time.
Artificial Limbs Manufacturing Corporation	3.00	3.00	Due to some activities not receipt of complete proposal from the Corporation.
Rehabilitation Council of India	3.00	0.41	Due to non receipt of proposals in time from the Council
Spinal Injury Centre	2.00	1.00	Due to non receipt of proposal complete in all respect from the Centre
National Handicapped Finance & Development Corporation	50.00	22.50	Due to unspent balances available with the SCAs.
Scheme for Implementation of the Persons with Disabilities Act 1995	100.00	62.02	Due to non receipt of sufficient proposals from the State Governments.
Deendayal Disabled Rehabilitation Schemes	120.00	32.52	Due to non receipt of adequate proposals from Voluntary Organizations.
National Institute for Sign Language	25.00	13.74	Due to non receipt of sufficient proposal from the Centre which has been set up at the fag end of last financial year.
Employment of Physically Challenged	5.00	3.25	Due to non receipt of adequate proposals from Employees Provident Fund Organisations and Employees State Corporation.

Financial Assistance to Women with Disabilities to look after their Children after birth	0.01	0.01	Surrender was due to non approval of the scheme.
Establishment of National Institute/Centre of Universal Design and Barrier Free Environment	0.01	0.01	Due to decision of the Ministry of Finance to defer the new scheme.
Rajiv Gandhi National Fellowship for PwD	11.98	4.75	Due to decision of the Ministry of Finance to defer the new scheme.
National Institute of Social Defence	10.00	4.84	Due to various activities/training programmes not taken up by the Institute.
Scheme for prevention of Alcoholism and Substance (Drugs) Abuse	41.00	6.37	Due to late/non receipt of adequate proposals of NGOs from the State Governments.
Research Studies & Publications	1.00	0.61	Due to non receipt of sufficient proposals from Implementing Agencies.
Information & Mass Education Cell	25.00	0.02	Due to non- receipt of sufficient proposals for advertisement and publicities for North East and Sikkim.
Assistance to VO's. for Providing Social Defence Services	5.00	2.00	Due to non receipt of adequate proposals from Voluntary Organisations.
Assistance to Voluntary Organisations under the Scheme of Integrated Programmes for Older Persons	40.00	18.37	Due to non receipt of complete and adequate proposals from Voluntary Organizations.
Pre-matric Scholarship to OBCs	50.00	8.01	Due to non receipt of adequate proposals from State Governments.
Asstt. To Vol.Orgns for OBCs	5.00	3.48	Due to non receipt of sufficient viable proposals of NGOs from State Governments.
Boys & Girls Hostels for OBCs	45.00	20.00	Due to non receipt of adequate proposals from State Governments complete in all respect.
Post-Matric Scholarship for OBCs	535.00	19.60	Due to non receipt of sufficient proposals from State Governments located in NE Region and Sikkim.
Scheme for Educational and Economical Development of De-notified and Nomadic Tribes	5.00	4.50	Due to decision of Ministry of Finance to defer the new scheme.

Post Matric Scholarship for Economically Backward Classes	5.00	4.50	Due to decision of Ministry of Finance to defer the new scheme.
National Overseas Scholarship for OBCs	1.00	1.00	Due to decision of Ministry of Finance to defer the new scheme.
<b>Total</b>		<b>350.96</b>	

3.6 The Ministry have furnished the following statement showing Budget Estimates, Revised Estimates and Actual Expenditure incurred during the year 2011-12 along with BE for the year 2012-13:-

**Bureau and Scheme-wise BE, RE and Expenditure during 2011-12 (As on 31.3.2012)**

Programme/Schemes	(Rupees in crore)			
	BE	RE	Expenditure	BE 2012-13
<b>Secretariat (Plan)</b>	<b>1.00</b>	<b>1.00</b>	<b>1.01</b>	<b>1.00</b>
<b>Scheduled Castes Development</b>				
Post Matric Scholarship	2218.00	2441.70	2711.19	1500.00
Free Coaching for SCs and OBCs	10.00	10.00	6.96	12.00
Pradhan Mantri Adharsh Gram Yojana	100.00	100.00	100.00	1.00
Strengthening of machinery for Enforcement of Protection of Civil Right Act 1955 and Prevention of Atrocities Act, 1989	70.00	70.00	72.05	100.00
Girls Hostels	95.00	50.00	38.31	95.00
Boys Hostels	50.00	35.00	27.60	50.00
Vol. Orgns. for SCs.	35.00	30.00	19.35	50.00
Research & Training	2.00	0.35	0.20	2.00
Pre-matric Scholarships for the children of those engaged in unclean occupation	80.00	70.00	63.65	10.00
State Sch. Castes Development Corporations	20.00	20.00	20.00	20.00
Up gradation of Merit of SC Students	4.00	4.00	2.91	5.00
National SC Finance and Dev Corporation	80.00	85.00	85.00	100.00
Special Central Assistance to Scheduled Castes Sub Plan	775.00	675.00	656.40	1200.00
Dr. B.R. Ambedkar Foundation	1.00	1.00	1.00	1.00
National Safai Karamcharis Finance & Development Corporation	50.00	45.00	45.00	50.00

Assistance to Students Belonging to SCs for pursuing study in residential public school	0.00	0.00	0.00	0.00
Rajiv Gandhi National Fellowship for SCs	125.00	125.00	103.69	125.00
Self Employment Scheme of Liberation & Rehabilitation of Mannual Scavengers	100.00	35.00	0.00	100.00
National Overseas Scholarship for SCs	6.00	6.00	3.74	6.00
Top Class Education for SCs	25.00	15.00	14.82	25.00
Dr. B.R. Ambedkar National Memorial	0.00	0.00	0.00	14.00
Pre Matric Scholarship for SCs	200.00	200.00	0.00	824.00
Dr. B.R. Ambedkar National Centre for Social Justice and Empowerment	10.00	1.00	0.00	10.00
<b>Total: SCD Division</b>	<b>4056.00</b>	<b>4019.05</b>	<b>3971.87</b>	<b>4300.00</b>
<b>Disability</b>				
National Institute for Disabled Persons	60.00	58.70	54.62	70.00
Aids & Appliances for Handicapped	100.00	80.00	75.99	100.00
Artificial Limbs Manufacturing Corporation	3.00	0.00	0.00	3.00
Rehabilitation Council of India	3.00	3.00	2.59	3.00
Spinal Injury Centre	2.00	2.00	1.00	2.00
National Handicapped Finance & Development Corporation	50.00	25.00	25.00	30.00
Scheme for Implementation of the Persons with Disabilities Act 1995	100.00	60.00	34.90	100.00
Deendayal Disabled Rehabilitation Schemes	120.00	90.00	86.16	120.00
National Institute for Sign Language	25.00	15.00	11.26	15.00
Employment of Physically Challenged	5.00	1.00	0.50	5.00
Financial Assistance to Women with Disabilities to look after their Children after birth	0.01	0.00	0.00	0.00
Establishment of National Institute/Centre of Universal Design and Barrier Free Environment	0.01	0.00	0.00	5.00
Rajiv Gandhi National Fellowship for PwD	11.98	0.00	0.00	12.00
Post Matric Scholarship to Student with Disabilities	0.00	0.00	0.00	33.00
Top Class Education for PwDs	0.00	0.00	0.00	1.00
National Overseas Scholarship for PwDs	0.00	0.00	0.00	1.00
<b>Total Disability Division</b>	<b>480.00</b>	<b>334.70</b>	<b>292.02</b>	<b>500.00</b>
<b>Social Defence</b>				
National Institute of Social Defence	10.00	7.00	5.00	10.00
Scheme for prevention of Alcoholism and Substance (Drugs) Abuse	41.00	31.00	35.33	40.00
Research Studies & Publications	1.00	0.25	0.14	1.00
Information & Mass Education Cell	25.00	25.00	22.27	30.00
Assistance to VO's. for Providing Social Defence Services	5.00	3.00	3.00	5.00
Assistance to Voluntary Organisations under the Scheme of Integrated Programmes for Older Persons	40.00	25.00	19.99	40.00
Scheme of Assistance for Establishment of Old Age Home for Indigent Senior Citizens	0.00	0.00	0.00	80.00

Scheme for Monitoring of Schemes of the Ministry through State and District Level VMCs	0.00	0.00	0.00	8.00
<b>Total Social Defence</b>	<b>122.00</b>	<b>91.25</b>	<b>85.73</b>	<b>214.00</b>
<b>Backward Classes Development</b>				
National Backward Classes Finance & Development Corporation	70.00	70.00	70.00	100.00
Pre-matric Scholarship to OBCs	50.00	45.00	40.69	50.00
Asstt. To Vol.Orgns for OBCs	5.00	2.00	1.02	5.00
Boys & Girls Hostels for OBCs	45.00	25.00	16.07	45.00
Post-Matric Scholarship for OBCs	535.00	535.00	527.99	625.00
Scheme for Educational and Economical Development of De-notified and Nomadic Tribes	5.00	0.00	0.00	10.00
Post Matric Scholarship for Economically Backward Classes	5.00	0.00	0.00	10.00
National Overseas Scholarship for OBCs	1.00	0.00	0.00	5.00
Rajiv Gandhi National Fellowship for OBCs and ECBs	0.00	0.00	0.00	50.00
<b>Total Backward Classes</b>	<b>716.00</b>	<b>677.00</b>	<b>655.77</b>	<b>900.00</b>
<b>Grand Total</b>	<b>5375.00</b>	<b>5123.00</b>	<b>5006.40</b>	<b>5915.00</b>

3.7 The Ministry have further furnished the Bureau -wise sanction/allocation of funds and funds utilized during 2011-12 as follows:-

(Rs. in crore)				
		Plan Outlay Allocations		Actual Expenditure (Provisional)
		BE	RE	
(1)	(2)	(3)	(4)	(5)
1.	Scheduled Castes Development	4056.00	4019.05	3971.87
2.	Other Backward Classes	716.00	677.00	655.77
3.	Welfare of Persons with Disabilities	480.00	334.70	292.02
4.	Social Defence	122.00	91.25	85.73
5.	Misc. (Secretariat)	1.00	1.00	1.01
	<b>Grand Total</b>	<b>5375.00</b>	<b>5123.00</b>	<b>5006.40</b>

3.8 The amount allocated to the Ministry of Social Justice and Empowerment out of the Rs. 3,91,027.00 crore allocated to Ministries and Departments of the Government of India for plan expenditure is Rs. 5,915.00 crore which is merely 1.512%.

3.9 The Ministry have in a statement before the Committee given the following details about the Eleventh Plan allocation and expenditure :-

(Rs. in crore)

Year	Allocation (Rs Crore)	RE	Expenditure (Rs. Crore)	Exp. As per cent of RE
2007-08	2001	2200	2173.60	98.80
2008-09	2400	2400	2357.22	98.20
2009-10	2500	2500	2448.34	97.90
2010-11	4500	4300	4185.93	97.40
2011-12	5375	5123	5006.39	97.72
<b>Total</b>	<b>16776</b>	<b>16523</b>	<b>16171.48</b>	<b>97.87</b>

3.10 The Ministry of Social Justice and Empowerment have furnished the following data on the allocation sought from the Planning Commission and that actually released during 2012-13 :-

<b>Ministry of Social Justice and Empowerment</b>					
<b>Proposed Outlay &amp; Approved Annual Outlay 2012-13</b>					
<b>Rs. in Crore</b>					
<b>Sl. No.</b>	<b>Division</b>	<b>Proposed Outlay</b>	<b>2012-13</b>		
			<b>Annual Outlay</b>		
			<b>BE (ROC)**</b>	<b>NE*</b>	<b>Total</b>
(1)	(2)	(3)	(4)	(5)	(6)
1.	Scheduled Castes Development	7,600	4212.50	87.50	4,300
2.	Other Backward Classes	3,525	810.50	89.50	900
3.	Welfare of Persons with Disabilities	1,000	451.0	49.0	500
4.	Social Defence including	375	193.00	22.00	215
5.	Misc (Media+ Secretariat+ Research)				
	<b>Grand Total</b>	<b>12,500</b>	<b>5667.00</b>	<b>247.5</b>	<b>5915</b>

The details of the same are given in Annexure -I

3.11 When it was pointed out to the Ministry regarding the variation in the proposed and approved outlay and why there was a slashing of funds by almost half as sought by the Ministry, the representative of the Ministry stated before the Committee :-

"Hon. Chairman had asked us as to how we are going to manage with an amount which is roughly half of what we have asked for from the Planning Commission. You would have noticed from our reply to Question no.4 of the questionnaire of the Committee that it is in the OBC sector that we have been able to provide the least amount almost 1/4<sup>th</sup> of what we needed. We had projected our requirement of Rs.3525 crores for OBC sector precisely to meet the requirements of States like Uttar Pradesh under the scheme of Post Metric Scholarship for OBCs.

However, the Planning Commission, like all planning and allocating bodies, adopt an incremental approach. Of course, they gave us a very substantial jump of 80 per cent in 2010-11 over 2009-10. But, since when it is back to the incremental jump of roughly 20 per cent annually. That is what they have unfortunately done again. So, within the available resources, we have to sub-allocate and that is why the schemes in the OBC sector have unfortunately not got what they should have got. The only thing I can say is that knowing this and knowing the budgetary constraints for the last four years, right at the beginning of the Financial Year, we have been conveying to each State how much amount is likely to be available to them under each of the OBC scheme, as under some of the other schemes. We have been requesting them to restrict their expenditure to that level unless they can meet any additional requirement out of their own resources.

Now, the revised Post Matric Scholarship scheme for OBC students with effect from 1<sup>st</sup> July 2011 expressly incorporate the stipulation. It has been explicitly stated in the scheme itself that it is now no longer open ended. It is funds-limited, unless the State Government is able to meet any additional requirement from their own resources, and if it is entirely going to be dependent on Central assistance, then it should restrict the number of scholarships so that the expenditure is roughly equal to the Central Assistance which we are giving and which we conveyed at the beginning of the Financial Year, plus the committed liability of the State Government".

3.12 The Ministry have informed that the Planning Commission constituted the following four Working Groups in April, 2011, for formulation of the XII Five Year Plan (2012-17) of the Ministry:-

- a) Empowerment of Scheduled Castes.
- b) Empowerment of Persons with Disabilities.
- c) Social Welfare / Social Defence.
- d) Empowerment of Backward Classes, EBCs, and Nomadic, Semi-nomadic and Denotified Tribes.

3.13 These groups submitted their Reports to the Planning Commission in October, 2011. The 12<sup>th</sup> Five Year Plan outlay recommended by the four Working Groups is as under:-

S. No.	Working Group	Outlay recommended for XII Plan for (Amount in Rs Lakh Crore)		
		MSJ&E	For Other Ministries	Total
1	Empowerment of Scheduled Castes	1.96	3.08	5.04
2	Empowerment of Persons with Disabilities	0.24	0.76	1.00
3	Social Welfare / Social Defence	0.03	0.94	1.01
4	Empowerment of OBCs, EBCs, and Nomadic, Semi – nomadic and DNTs	2.23	0.27	2.50
<b>5</b>	<b>Total</b>	<b>4.46</b>	<b>5.05</b>	<b>9.55</b>

3.14 The Committee have been informed that the Planning Commission has not finalized the 12<sup>th</sup> Five Year Plan so far. The four Working Groups presented their Reports in October/November, 2011 before the concerned Steering Committees, constituted by the Planning Commission under its Member.



3.15 The Working Groups have in their Reports recommended a number of new initiatives and rationalization/consolidation of existing Schemes/programmes for their effective implementation. A list of some of major new Schemes/initiatives recommended in the Working Group Reports are as follows:-

### **Scheduled Castes Development**

1. Setting up of one Residential School (with Classes VI-XII) for SC girls **in 600 blocks**, with SC concentration  $\geq 25\%$
- 2 Consolidation of SC related Schemes of the Ministry into a composite Centrally-sponsored Scheme called “National Programme for Empowerment of Scheduled Castes”
- 3 Pre-Matric Scholarship for SC students from class – VI onwards
- 4 Scheme for economic and educational Development of the most vulnerable communities amongst SCs

### **Backward Classes Development**

- 1 Rajiv Gandhi National Fellowship (RGNF) for OBC and EBCs
- 2 National Overseas Scholarship for OBCs
- 3 Post-matric Scholarship (PMS) for Economically Backward Classes (EBCs)
- 4 Scheme for Education and Economic Empowerment of Nomadic and De-notified Tribes

### **Disability**

- 1 Consolidation of most disability-related Schemes of the Ministry into a composite Centrally-sponsored National Programme called “National Programme for Empowerment of Persons with Disabilities (NPEPwD) and its implementation in Mission Mode through National Mission for Empowerment of PwD
- 2 PMS for Students with Disabilities
- 3 Establishment of State Disability Resource & Rehabilitation Centres
- 4 RGNF for PwDs
- 5 'Top Class Education Scheme' for PwDs.
- 6 Residential Special Schools for students with severe and multiple disabilities, in districts not having Govt. Special Schools.

### **Other Social Welfare Groups**

- 1 Construction of Old Age Homes for Indigent Senior Citizens
- 2 Setting up Help lines for Senior Citizens at the National and District levels
- 3 Scheme for Implementation of various provisions of the New National Policy on Senior Citizens.

- 4 Insurance cover for Senior Citizens under the Rashtriya Swasthya Bima Yojana (RSBY)
- 5 Setting up of National Institute of Ageing
- 6 Creation of National Trust for the Aged
- 7 Integrated Programme for Protection & Rehabilitation of Beggars

3.16 The Ministry have further informed that the Planning Commission is yet to finalize the 12<sup>th</sup> Five Year Plan and take a final view on the above proposals. However, during 2012-13, the first year of the Plan, provision has been made for the following new schemes/programmes:-

S. No.	Name of the Scheme	(Amount in Rs. Crore) Plan Outlay for 2012-13
<b>I. Scheduled Castes</b>		
1.	Pre-matric Scholarship for SC students (Class IX and X)	824.00
2.	Development of Dr. Ambedkar National Memorial	14.00
<b>II. Backward Classes</b>		
1.	Post-Matric Scholarship for Economically Backward classes students	10.00
2.	Scheme for Education and Economic Empowerment of DNTs and NTs	10.00
3.	Rajiv Gandhi National Fellowship Scheme for OBCs	50.00
4.	National Overseas Scholarship for OBCs	5.00
<b>III. Disability</b>		
1.	Post-Matric Scholarship for students with Disabilities	33.00
2.	“Top Class” Education Scheme for PwDs	1.00
3.	Rajiv Gandhi National Fellowship Scheme for PwDs – for MPhil/PhD Courses in India	12.00
4.	National Overseas Scholarships for PwDs	1.00
<b>IV. Social Defense</b>		
1.	Construction of Old Age Homes for Indigent Senior Citizens	80.00
<b>V. Monitoring</b>		
	Monitoring the schemes through State & District Level VMCs	8.00
<b>TOTAL</b>		<b>1048.00</b>

## **NEW SCHEMES**

3.17 Seeking a clarification on the approval and implementation of the New Schemes, the Ministry have informed that Planning Commission has already accorded 'in principle' approval to the Scheme of Rajiv Gandhi National Fellowship for PwDs. Further action for seeking the approval of the Government is being taken by the Ministry. A Concept Note on the Scheme of National Overseas Scholarships for OBC students has been sent to the Planning Commission for seeking its 'In Principle' approval, which, as on date, is still awaited from the Commission. Further follow up action will be initiated on receipt of 'In Principle' approval from the Planning Commission, which is the first stage in formulation of any plan scheme. The process of formulating the other schemes for OBCs and PwDs is being initiated.

3.18 Further, regarding other new schemes of the Ministry, the Secretary informed :-

"One of the things which I just wanted to share with the Committee is that last year, for a number of our schemes, the Planning Commission had said that this is the last year of the 11<sup>th</sup> Plan and so, we cannot agree to this. You may please come to us in the first year of the 12<sup>th</sup> Plan. Even the first year of the 12<sup>th</sup> Plan has now begun eight days ago. So, I can assure the Committee that we will be actively pursuing with the Planning Commission and say that you had asked us to wait until now and we have waited until now. So, you now please clear our proposals and give us this money. We would also be setting up these monitoring committees. We are ourselves very keen about it".

## **IMPLEMENTATION OF SCHEMES IN NORTH-EASTERN REGION**

3.19 The Ministry have informed that under the B.E. 2012-13, the annual plan outlay for the North Eastern States has been kept at Rs. 248.00 crore. However, in the year 2011-12 out of an allocation of Rs. 213.50 crore only Rs. 117.22 crore was the

expenditure (provisional). Further to boost the expenditure in the NE region and to identify the problems being faced by the State Governments in utilizing the funds, the Ministry has been organizing meetings with Social Welfare Secretaries and other Officers of Social Welfare Department of NER States as well as representatives of Non-Government Organizations in the region every year for the last four years. During these meetings, the Ministry has been seeking help of the Ministry of Development of North Eastern Region and the North Eastern Council, to impress upon the NE States for sending complete proposals in adequate scale under the various Schemes implemented in the Region by the Ministry. During 2011-12, the meeting was held on 14<sup>th</sup> & 15<sup>th</sup> November, 2011. Besides such focused meetings, adequate publicity of the schemes is being given by uploading them on the website of the Ministry and a radio Programme namely 'Sanwanti Jayen Jeevan Ki Rahen.' is being broadcast in all regional languages of the North Eastern States through All India Radio.

3.20 However, the major Schemes where allocated funds in the NE States were not adequately utilized during 2011-12 are given below:-

<b>(Amount in Rs. Lakhs)</b>				
	<b>Bureau/Schemes</b>	<b>BE</b>	<b>RE</b>	<b>Exp.</b>
<b>Scheduled Castes Development</b>				
1.	Post Matric Scholarship for SCs	4500.00	3750.00	2926.01
2.	Girls Hostel	200.00	200.00	0.00
3.	Boys Hostel	200.00	100.00	0.00
4.	Vol. Organs. For SCs	100.00	100.00	43.15
5.	SCA to SC Sub-Plan	1550.00	1300.00	535.34
6.	RGNF	200.00	200.00	0.00
7.	Top Class Education for SCs	100.00	100.00	81.88
<b>Disability</b>				
8.	National Institutes for Disabled Persons	700.00	700.00	492.00
9.	Aids and Appliances for Handicapped	1200.00	1000.00	0.00*
10.	ALMICO	100.00	0.00	0.00

**(Amount in Rs. Lakhs)**

	<b>Bureau/Schemes</b>	<b>BE</b>	<b>RE</b>	<b>Exp.</b>
11.	National Handicapped Fin. & Dev. Corp.	500.00	0.00	0.00
12.	Scheme for Implementation of the Persons with Disabilities Act, 1995	500.00	700.00	97.90
13.	DDRS	1700.00	890.00	466.48
14.	Employment of Physically Challenged	100.00	0.00	0.00
<b>Other Backward Classes</b>				
15.	Pre Matric Scholarship to BCs	500.00	500.00	198.75
16.	Assistance to VOs to BCs	50.00	50.00	31.00
17.	Post Matric Scholarship for OBCs	5400.00	5150.00	3439.92
<b>Social Defence</b>				
18.	Assistance to VOs for programme related to Aged (IPOP)	400.00	300.00	136.48

*\* Under this scheme, an amount of Rs.2.6 Crores was actually spent in the NER but the expenditure could not be booked under the relevant major head 2552.*

## **ABOLITION OF MANUAL SCAVENGING**

3.21 The Ministry had formulated a "Self Employment scheme for the rehabilitation of Manual Scavengers" (SRMS) in January, 2007 with the objective to rehabilitate all the remaining manual scavengers and their dependents by March, 2009. The time limit was later extended up to 31.3.2010. Scheme is open for extending financial assistance to remaining beneficiaries, if any.

3.22 The Ministry have informed that certain NGOs had sent to this Ministry a list of persons reportedly engaged in manual scavenging. The lists received were sent to the concerned State Governments for immediate verification of persons in the list and for taking action for rehabilitation of eligible manual scavengers. The Ministry have stated that the being pursued with States vigorously. As per reports received from the State Governments, 486 verified eligible beneficiaries have been assisted under SRMS. The position as on 16.12.2011 is tabulated below :-

<b>Total No. of Persons reported by the above NGOs as allegedly engaged in Manual Scavenging</b>	<b>Verification of persons completed out of column (1)</b>	<b>Persons found engaged in Manual Scavenging</b>	<b>Persons rehabilitated out of Column (3)</b>
(1)	(2)	(3)	(4)
10362	9174	1035	486

## **NEW SURVEY OF MANUAL SCAVENGERS**

3.23 Regarding the steps being taken for abolition of Manual Scavengers in pursuance of the resolution dated 23.10.10 of the National Advisory Council (NAC), the Ministry have informed that consultation meeting was organized jointly by this Ministry and Ministries of Housing and Urban Poverty Alleviation and Urban Development on 24-25 January, 2011, at New Delhi, to discuss with various stakeholders, viz. Central Ministries/Departments, National Commission for Safia Karamcharis (NCSK), State Governments and representatives of civil society organization.

3.24 In pursuance to the consensus which emerged in the above consultation meeting, this Ministry constituted a Task Force on 10.2.2011, to recommend detailed modalities for undertaking a fresh survey of manual scavengers who are yet to be rehabilitated and their dependents. The task force submitted its report on 6.5.2011 and the same has been finalized in the light of NAC's subsequent recommendations dated 25.5.2011. Accordingly, a scheme for Survey of Manual Scavengers and Dependent under the Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMS) has been approved by the Government in December, 2011. The process for conducting the survey has also been initiated. The Ministry in a supplementary reply

have stated that they have prepared a draft Bill titled "The Prohibition of Employment of Manual Scavengers and their Rehabilitation Bill, 2011" and after obtaining comments of the concerned Central Ministries/Departments, circulated it to all States/UTs for their comments. Efforts will be made to introduce the Bill in the Parliament, as soon as possible.

3.25 During the evidence, the Secretary, Ministry of Social Justice and Empowerment stated as under :-

"About the Manual Scavenging Act, I would just like to mention your point that the 1993 Act has not been effective. First of all, it has been technically brought into force by almost all States and Union Territories with one or two exceptions – I think Mizoram, Nagaland and J&K to which it does not apply. Himachal Pradesh and Rajasthan have their own laws. With these exceptions, the 1993 Act does apply throughout the country. Its implementation has been poor. While in Uttar Pradesh some cases have been registered, we are not aware of the actual conviction under the Act. To redress this, we have already drafted a new Central Act. Unlike the 1993 Act which had to be brought into force by individual States, the new Central Act will become applicable all over the country with, of course, the exception of Jammu and Kashmir because central laws do not apply there except under special circumstances. With the exception of J&K, the new Central Act will apply everywhere. It will contain much more stringent provisions than the 1993 Act. This has already been drafted; it has been sent to States to elicit their views because ultimately the implementation lies with the States. On the 23<sup>rd</sup> of this month, we are holding a consultation meeting at Delhi with States so that they do not take several months in conveying their views. Those of them who convey their views, well and good. To the rest, we will say on 23<sup>rd</sup> April please say whatever you have to say. After that we will not wait and we will then move to obtain the approval of the Cabinet".

#### **IMPLEMENTATION OF PROVISIONS OF PROTECTION OF CIVIL RIGHTS ACT, 1955 & SCHEDULED CASTES AND SCHEDULED TRIBES (PREVENTION OF ATROCITIES) ACT, 1989**

3.26 In response to a query during evidence, the Ministry have informed that to abolish the practice of untouchability and curb the incidence of crimes and atrocities

against Scheduled Castes, efforts are made by the Ministry for effective implementation of the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, with the help of 30 Special Courts under the Protection of Civil Rights (PCR) Act, 1955 and 177 Exclusive Special Courts under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. During 2011-12, Central assistance of Rs. 72.05 crore has been released against an allocation of Rs. 70.00 crore. Minimum scale of relief to atrocity victims have been enhanced by 150% vide gazette notification dated 23.12.2011. The Ministry is implementing the centrally sponsored Scheme for implementation of the above acts, wherein funds are released to the States/UTs to provide, inter alia, relief and rehabilitation of the affected persons.

### **STATE AND DISTRICT LEVEL VIGILANCE MONITORING COMMITTEES**

3.27 The Ministry have informed that Rs. 8.00 crore have been provided in a new scheme/programme for monitoring the schemes of the Ministry through State and District Level Vigilance Monitoring Committees. Further a Concept Note on 'Central Sector Scheme for Monitoring Schemes and Programmes of the Ministry of Social Justice & Empowerment through State & District Level Vigilance-cum-Monitoring Committees' was forwarded to Planning Commission in December, 2011 seeking its 'in principle' approval. The initial response of the Planning Commission was that no new scheme can be approved for implementation in the last year of the 11<sup>th</sup> Plan, while the Ministry itself proposed its implementation from the year 2012-13. The Commission was suitably responded in this regard. The Commission has raised again certain issues, which are being processed by the Ministry. Composition and functions of the proposed



State & District Level Vigilance-cum-Monitoring Committees have been envisaged basically on the pattern of similar Committee set up by the M/o Rural Development for its Schemes. In regard to the same the Secretary informed the Committee :-

"our proposal which is now pending with the Planning Commission. We have also kept an allocation of Rs. 8.0 crore because we want to give the money ourselves. We do not want to leave it to the State Governments and then give them the scope to say that they do not have money and we should give them money. So, we made a scheme, which is already with the Planning Commission for its "in principle" approval. The pattern of setting up those District level and State level Vigilance Committees will be exactly the same as that of the Ministry of Rural Development where either Central Ministers or MPs or in some cases, the Ministers of the State Government will be there as Chairperson. It is exactly on the same pattern as is already there for the Ministry of Rural Development. That is the pattern which we have proposed".

**3.28** The Committee note that against a plan allocation of BE Rs. 5375.00 crore in the year 2011-12 the RE was reduced to Rs. 5123.00 crore and the Actual Expenditure was Rs. 5006.40 crore. The Budgetary provision for the year 2012-13 has been kept at Rs. 5915.00 crore. The main reasons for lower expenditure of the Ministry in the plan schemes has been the delay by Planning Commission in according first 'in principle' approval and also full Planning Commission approval to the new Pre-matric scholarship for SCs and Non-receipt of sufficient proposals from State Governments/Voluntary Organizations especially from those located in North-Eastern Region and Sikkim. The Committee are unhappy at the non approval of the new Pre-matric Scholarship scheme for Scheduled Castes for which Rs. 200 crore was allocated last year and this year also a provision has been made of Rs. 824 crore. The Committee desire that the Ministry pursue with the Planning Commission for early approval of the scheme and its implementation in this year itself.

**3.29** The Committee further note that the RE was comparatively lower than the BE in two key areas of the Ministry i.e. (i) Disability Division where BE was 480.00, the RE was curtailed to Rs. 334.70 crore and Actual Expenditure was Rs. 292.02 crore and (ii) Social Defence Division where BE was Rs. 122.00 crore which was revised to Rs. 91.25 crore and expenditure was Rs. 85.73 crore. The Committee feel that the challenge of the Ministry is to improve both the physical and Financial performance in these key areas of development. The Committee desire that the Ministry make efforts to revamp the schemes in the disability sector in the first year of 12th Plan period itself so as to give maximum benefit to the

sections of population for which they have been envisaged. The Ministry should tightly monitor the implementing agencies and NGOs responsible for implementation of the schemes. The Ministry also needs to play a proactive role in helping the Implementing agencies to make complete and viable proposals so that they get appropriate funds for implementing the schemes. Social Defence sector also requires a boost with the construction of Old Age Homes and other well being measures as old persons make up a sizable portion of the population.

3.30 The Committee find that the Ministry had sought an allocation of Rs. 12,500.00 crore from the Planning Commission during the year 2012-13 however an allocation of only Rs. 5915.00 crore was made. The main areas where there had been a slashing of funds was in the Other Backward Classes Development i.e. from Rs. 3525.00 crore to Rs. 900.00 crore. The Secretary informed the Committee during evidence that the schemes in the OBC sector have unfortunately not got the requisite funds and the Ministry is therefore requesting States to restrict their expenditure unless they could meet any additional requirement out of their own resources. Keeping in mind the financial performance of the Ministry in the XI Plan period, against an allocation of Rs. 16776.00 crore the expenditure for the five years has been Rs. 16171.48 crores, the Committee desire the Ministry to vigorously pursue with Planning Commission to increase allocation of funds especially in schemes for OBC sector.

3.31 The Committee have been informed that the Planning Commission constituted four Working Groups in April, 2011 for formulation of the XII Five Year

Plan (2012-17) of the Ministry i.e. Improvement of Scheduled Castes, empowerment of persons with disabilities, Social Welfare/Social Defence and Empowerment of Backward Classes, EBCS Nomadic, Semi-Nomadic and De-notified Tribes. These groups submitted their Reports to the Planning Commission in October, 2011. The 12th Five Year Plan outlay recommended by the Working Groups is Rs. 9.55 lakh crore. The Working Groups have recommended rationalization/consolidation of existing schemes/programmes for their effective implementation, which includes consolidation of SC related schemes of the Ministry into a composite Centrally Sponsored Scheme called 'National Programme for Empowerment of Scheduled Castes', consolidation of most disability related schemes of the Ministry into a composite Centrally Sponsored National Programme called 'National Programme for Empowerment of Persons with Disabilities (NPEPWD). The Working Groups have also suggested that some educational/scholarship schemes being implemented for Scheduled Castes be extended to OBCs and PwDs. The Committee are of the view that as these are good proposals and the Planning Commission should give adequate funding to the Ministry so that concrete steps can be taken to improve the working of schemes and to benefit maximally the target groups. The Committee have also been told that Rs. 1048.00 crore have been allocated in the year 2012-13 for new schemes of the Ministry. However, the new schemes are yet to take off although 'in Principle' approval has been obtained for Rajiv Gandhi National Fellowship for PwDs. A Concept Note on National Overseas Scholarships for OBC has been sent to the Planning Commission for 'in Principle' approval. The

**Committee strongly recommend that the Ministry pursue with the Planning Commission for clearance of the proposals so that the new schemes of the Ministry for which Rs. 1048.00 crore has been earmarked in the year 2012-13 can take off in a time bound manner.**

**3.32 The Committee find that the lump sum allocation for the NE region and Sikkim was Rs. 213.50 crore which was revised to Rs. 190.80 crore, the expenditure has been shown as Rs. 117.22 crore. Further an enhanced allocation of Rs. 248.00 crore has been made in the year 2012-13. The Committee find that although the Ministry is making efforts by holding meetings with officers of Social Welfare Department and representatives of NGOs in the region besides giving publicity to their schemes, the financial performance in the year 2011-12 was not good as no money was spent in North Eastern region and Sikkim under Rajiv Gandhi National Fellowship Scheme, ALIMCO, National Handicap Finance and Development Corporation, Employment of Physically Challenged etc. The Committee therefore, recommend that the Ministry should impress upon the State Governments in the North-Eastern Region to send viable proposals for implementing the various schemes and also exhort NGOs working for disadvantaged section to take benefit of the schemes. The Committee also recommend that TV and Radio programmes on the various schemes run by the Ministry should be made and telecast in the regional languages so that people can avail the benefit of the schemes run by the Ministry.**

**3.33 The Committee find that the Ministry has been running a self employment scheme for the Rehabilitation of Manual Scavengers (SRMS) since January, 2007**

to rehabilitate all the remaining manual scavengers and their dependents. The Ministry have informed that in pursuance of the resolutions of National Advisory Council after discussion with various Ministries, a task force was constituted on 10.2.2011 to recommend detailed modalities for undertaking a fresh survey of Manual Scavengers, which submitted its report on 6.5.2011. Accordingly a scheme of Survey of Manual Scavengers and Dependents under the Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMS) has been approved by the Government in December, 2011. The Ministry has also prepared a draft Bill titled "The Prohibition of Employment of Manual Scavengers and their Rehabilitation Bill, 2011". The Committee regret that even after 64 years of independence, the manual scavenging is still practiced in many parts of the country and it is very shameful for the civil society. Therefore, the Committee while appreciating the efforts of Ministry, emphasize that Manual Scavenging should be abolished from the country at the earliest. The Ministry should expedite the process of survey and Rehabilitation of all Manual Scavengers and also take up early enactment of the proposed Bill.

3.34 The Committee have been informed that to abolish the practice of untouchability and curb the incidence of crimes and atrocities against Scheduled Castes efforts are being made by the Ministry for effective implemetation of the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 with the help of 30 Special Courts. A central assistance of Rs. 72.05 crore has been released against an allocation of Rs. 70.00 crore in 2011-12, and the minimum scale of relief to

atrocities victims has been enhanced by 150% vide gazette notification dated 23.12.2011. The Committee feel that funds under the scheme should not be a constraint and the victims should be adequately compensated and as also some funds should be utilized for rehabilitation of the atrocities victims i.e. for providing jobs or assistance for self employment.

3.35 The Committee feel that Monitoring of the various schemes of the Ministry at all levels i.e. Central, State and district levels is very much required for keeping a track on the flow of funds and the beneficiaries of the various schemes so that it reaches the masses for whom the schemes are envisaged. The Ministry have informed that Rs. 8.00 crore has been provided in a new scheme/programme for monitoring the schemes of the Ministry through State and District level Vigilance Monitoring Committees. The Committee hope that Ministry will take up the matter with the Planning Commission to obtain approval of the same as soon as possible so that Vigilance Monitoring Committees are made functional at the earliest.

## **CHAPTER III**

### **DEVELOPMENT OF SCHEDULED CASTES**

#### **A SPECIAL CENTRAL ASSISTANCE (SCA) TO SCHEDULED CASTES SUB-PLAN (SCSP)**

##### **SCHEDULED CASTES SUB-PLAN (SCSP)**

4.1 The Ministry of Social Justice and Empowerment is the nodal Ministry to oversee the interests of the Scheduled Castes. Though the primary responsibility for promotion of interest of Scheduled Castes rests with all the Central Ministries in the areas of their operations and the State Governments, the Ministry of Social Justice and Empowerment complements their efforts by way of interventions in critical sectors through specifically tailored schemes. The Ministry also monitors the efforts made by State Governments and Central Ministries for protecting and promoting the interests of Scheduled Castes.

4.2 The Scheduled Castes Sub Plan (SCSP) is an umbrella strategy to ensure earmarking of funds for development of Scheduled Castes in proportion to their population by the Central Ministries/Departments and States/UTs. The Ministry provides Special Central Assistance (SCA) to States as an additive to their own Scheduled Castes Sub Plan (SCSP).

4.3 When the Committee desired to know whether all the Ministries/Departments are making allocations to the scheme as per the guidelines/instructions issued by the Planning Commission. The Ministry have informed that out of the total Central Plan



Outlay for 2011-12 of Rs.3.36 lakh crore, an amount of Rs.0.31 lakh crore (9.4%) was earmarked by 25 Ministries/Departments (which were obliged to earmark funds under SCSP as per Member-Secretary, Planning Commission's D.O. letter dated 15.12.10), as against the stipulated amount of Rs.0.54 lakh crore (16.2%).

4.4 The defaulting Ministries/Departments, in terms of under-earmarking of funds under SCSP, in violation of guidelines circulated vide Planning Commission's Member Secretary's D.O. letter dated 15.12.10 were Department of Rural Development, Ministries of Panchayati Raj, Science and Technology and DONER. Of the four defaulting Ministries, the extent of shortfall in three cases was relatively small (viz. Rs. 58.73 crore in case of Ministry of Science and Technology, Rs.17.81 crore in the case of the Ministry of Panchayati Raj, and Rs.3.82 crore in the case of the Ministry of DONER). The Department of Rural Development, with shortfall of Rs 14000 crore, was the largest defaulter in earmarking Central Plan funds under SCSP for 2011-12.

4.5 However, the Ministry have stated that even if the above Ministries had earmarked outlay under SCSP, as per the above guidelines of the Planning Commission, only 13.4% of the total Central Plan outlay would have been earmarked under SCSP and there would still have been a shortfall of about 3%, or Rs.8,781 crore in the central SCSP, 2011-12, vis-à-vis the target of 16.2%. This was because, as per the recommendation of the said Task Force, this amount was meant to have been shown as a lump-sum allocation under the Planning Commission's demand for grants, to be subsequently allocated to appropriate Central Ministries/ Departments against new initiatives for SCs proposed by them. However, this did not happen, despite this Ministry's persistent efforts at highlighting the issue of shortfall at the appropriate levels.

In response to a query, the Ministry have informed that the matter has been repeatedly taken up by the Minister for Social Justice and Empowerment with the Deputy Chairman, Planning Commission and the Minister, Rural Development and will continue to be perused.

4.6 The Ministry have furnished the following statement showing the Budget Estimate, Revised Estimate and Actual Expenditure for the previous years under the head special central assistance in SCSP along with the Budget Estimate for the current year showing separately under the above mentioned scheme :-

Year	BE	RE	Actual Expenditure
2008-09	480.00	594.06	601.59
2009-10	480.00	480.00	458.77
2010-11	600.00	600.00	587.28
2011-12	775.00	675.00	656.40
2012-13	1200.00	--	--

4.7 On being asked about the monitoring mechanism of the Ministry to ensure that funds released are actually being utilized by States/UTs, the Ministry have informed that the scheme is monitored through Quarterly/Annual Progress Reports (QPR/APR) furnished by the States/UTs. Utilization under the scheme is also reviewed during the meeting with the State Ministers/Secretaries dealing with Department of Social Justice. Nodal Officers of the Ministry also monitor implementation of the Scheme while touring their States.

4.8 The scheme of Special Central Assistance to Scheduled Castes Sub Plan (SCA to SCSP) was last revised during 1998 under which the maximum subsidy amount of Rs.10,000/- per beneficiaries was adopted. The subsidy amount has now become

inadequate. The Working Group on “Empowerment of Scheduled Castes” for the formulation of Twelfth Five Year Plan (2012-17) vide its para 4.1.2.1(i) has recommended that, maximum subsidy under the scheme should be enhanced to Rs. 50,000 per family and should be regularly revised in future. Accordingly, the scheme is proposed to be revised during 2012-13, enhancing the maximum amount of admissible subsidy under it. That is why, the Ministry requires more funds under the scheme during 2012-13. The Planning Commission finalizes annual plan and SCSP outlays of the States/UTs, and needs to enforce its guidelines regarding SCSP so as to ensure that SCSP outlays in Annual Plans of States/UTs are in proportion to SC population of the State/UT.

4.9 When the Ministry was asked to furnish a detailed statement showing approved total outlay and outlay under Scheduled castes Sub-Plan (SCSP) of States and UTs during Annual Plans 2009-10, 2010-11 and 2011-12, the Ministry have furnished the following statement showing approved Plan outlay and outlay under Scheduled Castes Sub Plan (SCSP) of States and UTs during 2009-10, 2010-11 and 2011-12 (as received from the Planning Commission) :-

**State-wise Scheduled Caste Sub Plan (SCSP) Outlays during 2009-10, 2010-11 and 2011-12**

(Rs. in crore)

S. No.	State/U.T	% of SC Population (2001 Census)	Annual Plan 2009-10			Annual Plan 2010-11			Annual Plan 2011-12		
			Total State Plan Outlay	SCSP Outlay	% -col 5 to 4	Total State Plan Outlay	SCSP Outlay	%-col 8 to 7	Total State Plan Outlay	SCSP Outlay	%-col 11 to 10
1	2	3	4	5	6	7	8	9	10	11	12
1	Andhra Pradesh	16.2	33496.8	5243.17	15.7	36800	6131.39	16.7	43000	7233.35	16.8
2	Assam	6.9	6000	115.67	1.9	7645	140.27	1.8	9000	165.52	1.8

3	Bihar	15.7	16000	2721.02	17.0	20000	3375.12	16.9	24000	4245.72	17.7
4	Chhattisgarh	11.6	10947.8	1271.66	11.6	13230	1534.63	11.6	16710	1847.77	11.1
5	Goa	1.8	2240	16.15	0.7	2710	24.51	0.9	3320	33.96	1.0
6	Gujarat	7.1	23500	1294.94	5.5	30000	1363.45	4.5	38000	2084.04	5.5
7	Haryana	19.3	10000	1493.21	14.9	18260	2148.3	11.8	20358	2554.09	12.5
8	Himachal Pradesh	24.7	2700	668	24.7	3000	742	24.7	3300	816	24.7
9	J & K	7.6	5500	319.73	5.8	6000	455.65	7.6	6600	535.78	8.1
10	Jharkhand	11.8	8200	852.86	10.4	9240	956.24	10.3	15300	1469.9	9.6
11	Karnataka	16.2	29500	4779	16.2	31050	3866.59	12.5	38070	4632.99	12.2
12	Kerala	9.8	8920	875.12	9.8	10025	983.45	9.8	12010	1178.18	9.8
13	Madhya Pradesh	15.2	16174.2	2462.12	15.2	19000	2918	15.4	23000	3575.58	15.5
14	Maharashtra	10.2	35958.9	2651.99	7.4	37916	3867.11	10.2	42000	4233	10.1
15	Manipur	2.8	2000	58.06	2.9	2600	62.4	2.4	3210	89.62	2.8
16	Odisha	16.5	9500	1563.03	16.5	11000	1817.9	16.5	15200	2512.56	16.5
17	Punjab	28.9	8600	2488.31	28.9	9150	2640	28.9	11520	3323.52	28.9
18	Rajasthan	17.2	17322	2735.49	15.8	24000	3896	16.2	27500	4555.62	16.6
19	Sikkim	5.02	1045	NA		1175	30.77	2.6	1400	0	0.0
20	Tamil Nadu	19	17500	2721.22	15.5	20068	3827.84	19.1	23535	5013.29	21.3
21	Tripura	17.4	1680	280.11	16.7	1860	308.25	16.6	1950	237.35	12.2
22	Uttar Pradesh	21.1	39000	8246.55	21.1	42000	8881	21.1	47000	9933.8	21.1
23	Uttarakhand	17.9	5800.81	1044.15	18.0	6800	1224	18.0	7800	1404	18.0
24	West Bengal	23	14150	3258.37	23.0	17985	4142.4	23.0	22214	5118.98	23.0
25	Chandigarh	17.5	449.22	78.72	17.5	462.73	81.2	17.5	666.61	0	0.0
26	Delhi	16.9	10000	1782.39	17.8	11400	1926.6	16.9	15133	2064.99	13.6
27	Pudducherry	16.2	2250	322.58	14.3	2500	354.96	14.2	2750	412.85	15.0
	<b>ALL INDIA</b>	<b>16.2</b>	<b>338435</b>	<b>49343.6</b>	<b>14.6</b>	<b>395877</b>	<b>57700</b>	<b>14.6</b>	<b>474547</b>	<b>69272.5</b>	<b>14.6</b>

Source: Planning Commission

4.10 During evidence when the Ministry was asked about Non-compliance of State Governments to allocate funds under the scheme, the Secretary stated:-

"As nodal Ministry, I am submitting that we have been consistently taking up the matter with the Planning Commission. Unfortunately, the approval of the State plans and approval of the Central Assistance for State plans vests with the Planning Commission and not with us. They are the ones who have control over the financial levers. Therefore, they are the ones, who by making use of financial levers, enforce compliance".

4.11 When the Committee enquired that the Planning Commission has taken up evaluation of the scheme of Special Central Assistance to Scheduled Caste Sub-Plan, the Ministry have stated that the study has been awarded to the National Institute of Rural Development, Hyderabad also the Ministry have informed that the Planning

Commission vide their letter dated 22.03.2012 has informed that they are yet to receive the draft report from NIRD. Further after evaluation studies of the scheme by the Planning Commission, the scheme is to be reviewed in 12<sup>th</sup> Plan period.

4.12 When the Committee desired to know that all the States sending information on the utilization of the grant allocated under SCSP and whether the utilization reports on utilization of the grant from all the States are received regularly, the Ministry have informed that utilisation Certificates of SCA to SCSP released to the States during the previous years are invariably obtained, before releasing fresh central assistance.

4.13 When the Committee desired to know how many Scheduled Castes families have been able to cross the below poverty line status after availing the financial assistance under the scheme of SCA to SCSP during the last three years, the Ministry have stated that it is presumed that, normally, it may take about three years for an assisted beneficiary, under the Scheme, to cross poverty line. Accordingly, States have been requested to furnish this information for 2005-06 to 2008-09. The position with respect to number of Scheduled Castes assisted and who were able to cross the poverty line during 2005-06 to 2008-09, is as follows:-

Item	2005-06	2006-07	2007-08	2008-09
Information received from the States	16	12	10	7
No. of BPL families assisted	485155	386701	298539	206781
No. of assisted families who crossed the poverty line	189518	182630	163807	132396

4.14 Defaulting States/UT were also requested to furnish this information in the annual State Welfare Ministers'/ Secretaries conference. Chief Ministers of States which have not furnished information for any of the above years have been requested by the Minister, SJ&E himself vide his d.o letter dated 12.5. 2011 followed by reminders dated 13 & 14.09.2011, to expedite this information.

4.15 When the Ministry was asked to furnish State-wise/UT-wise details on the number of projects approved/sanctioned under the SCA to SCSP during the year 2010-11 & 2011-12, the Ministry have informed that the State Governments have been given flexibility in choice of Income Generating Schemes to be implemented out of Special Central Assistance, within the broad Scheme guidelines issued by the Ministry.

**B. HOSTELS FOR SCHEDULED CASTES GIRLS AND BOYS (BABU JAGJIVAN RAM CHHATRAWAS YOJANA)**

4.16 The Primary objective of the scheme is to provide hostel facilities to SC Boys and Girls studying in middle schools, higher secondary schools, colleges and universities with broader vision of retention and reduction of their dropout rate in educational institutes. The State Governments/Union Territory Administrations and the Central and State Universities/Institutions are eligible for central assistance, both for fresh construction of hostel buildings and for expansion of the exiting hostel facilities while NGOs and deemed Universities in the private sector only for expansion of their existing hostel facilities.

4.17 The Ministry have furnished the following statement showing the Budget Estimate, Revised Estimate and Actual Expenditure for the previous years along with the Budget Estimate for the current year showing separately under the above mentioned scheme:-

**Girls Hostel**

Year	Budget Estimates	Revised Estimates	(Rs. In crore)
			Actual Expenditure
2009-10	60.00	60.00	25.36
2010-11	80.00	80.00	45.16
2011-12	95.00	50.00	38.31
2012-13	95.00	-	-

## Boys Hostel

Year	Budget Estimates	Revised Estimates	Actual Expenditure
2009-10	40.00	30.00	6.20
2010-11	50.00	40.00	34.28
2011-12	50.00	35.00	27.60
2012-13	50.00	-	-

4.18 When the Committee desired to know the reasons for underutilization of funds under both Girls and Boys Hostels, the Ministry have informed that funds could not be utilized to the level of Budget estimate due to non-receipt of complete proposals from State Governments/U.T. Administrations/ Universities.

4.19 On being asked whether the matter has been taken up with the States at appropriate level for construction of both Girls and Boys Hostels, the Ministry have informed that the State Governments/U.T. Administrations are advised from time to time to send the complete proposals as per scheme's guidelines. During 2011-12 they were requested vide D.O. letter of Joint Secretary dated 2.5.2011 to forward the proposals under the Scheme by 30<sup>th</sup> June 2012. It was followed by reminders dated 13.6.2011 and 7.12.2011. The matter was also discussed in the conference of State Ministers of Social Welfare held in June 2011 and all of them were requested to forward their complete proposals to the Ministry. Officers of the Ministry during their visits to States/UTs also take up this issue for expeditious utilization of funds and completion of the project.



4.20 When the Committee desired to know what have been the difficulties which have come to light in this regard, the Ministry have informed that these are non submission of complete proposals, pending Utilization Certificates and delay in completion of the projects sanctioned earlier are some of the major problems. Besides, incomplete proposals received from various States also delay the processing of cases. These issues are taken up with concerned State Governments.

4.21 To a query whether some proposals from NGOs had been received by the Government for construction of Hostels in the last three years, the Ministry have informed that under the Scheme, NGOs are eligible for central assistance only for expansion of existing hostel facilities, and not for construction of hostels. During last three years no NGO was granted central assistance for this purpose.

4.22 On being asked whether the Government has evaluated the scheme and there is any proposal to revamp the scheme so that more beneficiaries can avail the benefit of the scheme, the Ministry have informed that no evaluation study has been commissioned after the revision of the scheme took place w.e.f. 01.01.2008. Evaluation of the Scheme will be done during the 12<sup>th</sup> Five Year Plan.

**C. NATIONAL OVERSEAS SCHOLARSHIP SCHEME FOR SC STUDENTS FOR HIGHER STUDIES ABROAD AND RAJIV GANDHI NATIONAL FELLOWSHIPS FOR SCHEDULED CASTES**

4.23 The National Overseas Scholarship Scheme for SC Students for Higher Studies Abroad provides financial assistance to meritorious students for pursuing higher studies abroad in specified fields of Master level courses, Ph.D and post doctoral research programmes in medicine, pure sciences, engineering, agricultural science and management. The assistance includes the cost of maintenance allowances, travel expenses, tuition fees and other educational expenses. About 30 awards are available every year under the scheme.

4.24 The scheme provides for fees charged by institutions as per actual, passage, visa fee, insurance premium, annual contingency allowance, incidental journey allowance etc. Only one child of the same parents/guardians is eligible to get the benefit under the scheme. The prospective awardees should not be more than 35 years of age. The budget provision for 2011-12 is Rs. 6.00 crore, out of which Rs. 3.70 crore has been released. The allocation for the scheme for 2012-13 is also Rs. 6.00 crore.

4.25 The objective of the Rajiv Gandhi National Fellowships for SCs scheme is to promote higher education among qualified SC candidates. Under the scheme 2000 new fellowships and all renewal fellowships are awarded to SC students every year to pursue research studies leading to M. Phil and Ph. D degrees and equivalent research degree in universities, research and scientific institutions. University Grant Commission is the nodal agency for implementing the scheme.

4.26 During 2011-12, an allocation of Rs. 125.00 crore has been made for providing fellowships to students out of which, Rs. 103.69 crore has been released to the University Grant Commission. The allocation for the scheme for 2012-13 is Rs. 125.00 crore.

4.27 The Physical and Financial targets and beneficiaries under the scheme of National Overseas Scholarship Schemes for SCs is as given below :-

(Amount in Rs crore)						
Year	Budget Allocation	Expenditure	No. of Awards available	No. of finally selected candidates		
				Masters' Degree	Ph.D.	Total
2009-10	5.00	3.10	30	8	22	30
2010-11	6.00	4.60	30	7	23	30
2011-12	6.00	3.70	30	Selection under Process.		

4.28 The achievement of Physical and Financial targets under the scheme of Rajiv Gandhi National Fellowship for SC students during the last three years is as follows:-

(Amount in Rs Crore)					
Year	Budget Allocation	Funds Released	Fellowships awarded		
			Male	Female	Total
2009-10	80.00	105.00 #	732	643	1375*
2010-11	160.00	144.00	1178	822	2000
2011-12	125.00	103.69	1034	966	2000

Note : # By additional funds obtained through Supplementary Grants.  
 \*42 additional fellowship awarded for the selection year 2009-10 being adjusted during 2010-11

**4.29** The Committee note that the Scheduled Caste Sub-Plan (SCSP) is an umbrella strategy to ensure earmarking of funds for development of Scheduled Castes in proportion to their population by the Central Ministries/Departments and States/UTs. The Committee have been told that out of an outlay for 2011-12 of Rs. 3.36 lakh crore, an amount of Rs. 0.31 lakh crore (9.4%) was earmarked by 25 Ministries/Departments as against the stipulated amount of Rs. 0.54 lakh crore (16.2%). The defaulting Ministries/Departments in terms of earmarking funds as per guidelines circulated by the Planning Commission were the Department of Rural Development (Rs. 14000.00 crore) Ministries of Panchayati Raj (17.81 crore), Ministry of Science and Technology (58.73 crore) and Rs. 3.82 in case of Ministry of DONER. The Committee recommend that the Ministry should take up the matter with the Planning Commission at the highest level so that important Ministries of Government i.e. especially the Ministry of Rural Development which plays a vital role in the development of Scheduled Castes allocates funds in proportion to the laid down guidelines under the Scheduled Castes Sub-Plan.

**4.30** The Committee also find a very substantial hike in the BE (2012-13) under the Special Central Assistance in Scheduled Caste Sub-Plan (SCSP) i.e. Rs. 1200.00 crore from the Actual expenditure of 2011-12 which was Rs. 656.40 crore. The Committee has been informed that the scheme of Special Central Assistance to Scheduled Caste Sub-Plan (SCA TO SCSP) was last revised in 1998 under which the subsidy amount of Rs. 10,000/- per beneficiary was adopted. The working group on 'Empowerment of Scheduled Castes for formulation of Twelfth Five Year Plan (2012-17) has recommended that maximum subsidy under the

scheme should be enhanced to Rs. 50,000/- per family and should be regularly revised in future. Also the Planning Commission has taken up evaluation of the scheme of Special Central Assistance to Scheduled Caste Sub-Plan and the study has been awarded to National Institute of Rural Development, Hyderabad. The report of which is still awaited. After evaluation studies of the scheme, the same is to be reviewed in 12th Plan. The Committee desire that Ministry should impress upon the Planning Commission for early revision of the scheme so that funds earmarked under 2012-13 i.e. Rs. 1200.00 crore can be utilized effectively for the development of the Scheduled Castes.

4.31 The Committee are given to understand that many of the States are also not allocating funds in proportion to the guidelines in their Annual Plan to SCSP outlay. The Committee take serious view of this and desire that the same may be conveyed by the Ministry to the Planning Commission as the approval of State Plans and approval of the Central Assistance for State Plans vests with the Planning Commission. The Planning Commission needs to make some efforts to enforce compliance of its guidelines for implementation of the scheme.

4.32 The Committee are dismayed to note that the expenditure for Girls Hostels and Boys Hostels under the Babu Jagjivan Ram Chhatrawas Yojana has been very low. As against a BE of Rs. 95.00 crore in Girls Hostels, expenditure is only Rs. 38.31 crore and for Boys Hostels against a BE of Rs. 50.00 crore actual expenditure has been Rs. 27.60 crore, the main reasons for under utilization has been due to non-receipt of complete proposals from State Governments/UT Administrations/Universities. The Committee are given to understand that no

evaluation study has been commissioned after the revision of the scheme took place w.e.f. 01.01.2008 and evaluation of the scheme is to be done in the 12th Plan period. The Committee recommend that since the scheme in its previous form is not able to achieve its physical and Financial targets there is an urgent need to revamp the scheme with more involvement of the State Education Departments for execution of the schemes as more hostel facilities are required in both school and university level for education of the Scheduled Caste population.

4.33 The Committee note that the National Overseas Scholarship Scheme for SC students for higher studies abroad and Rajiv Gandhi National Fellowships for Scheduled Castes are two important schemes of the Government for pursuing higher education and studies. However there has been no increase in the Budget Estimates of the schemes from 2010-11 onwards and expenditure in the schemes has also been on the lower side. The Committee recommend that the number of slots in these important schemes should be increased so that more number of students can avail the scholarships. The Committee also recommend that wide publicity needs to be given to these two schemes especially in the various universities and colleges so that more students can apply for higher studies under these schemes.

## CHAPTER – IV

### DEVELOPMENT OF OTHER BACKWARD CLASSES

#### I. SCHEME OF POST MATRIC SCHOLARSHIPS FOR OBC STUDENTS

5.1 The objective of the scheme is to provide financial assistance to the OBC students studying at post-matriculation or post secondary stage to enable them to complete their education. These scholarships are available for studies in India only and awarded through the State Government/UT Administration to which the applicant actually belongs. Under the Scheme, 100% central assistance is provided to State Governments/UT Administrations over and above the committed liability. These scholarships are given for study in recognized institutions. The Ministry have furnished the following statement showing the Budget Estimate, Revised Estimate and Actual Expenditure for the previous years along with the Budget Estimate for the current year showing separately under the above mentioned scheme :-

(Amount in Rs crore)			
Year	BE	RE	Actual Expenditure
2009-10	135.00	180.00	172.96
2010-11	350.00	379.00	353.00
2011-12	535.00	535.00	527.99
2012-13	625.00	-	-

5.2 Further regarding the scheme, the Ministry have informed that the Scheme of Post-matric Scholarship to OBC students has been revised w.e.f. 1.7.2011. In the revised Scheme, the maintenance allowance and parental income ceiling has been enhanced. During 2012-13, the number of students likely to be benefited is 17.25 lakh.

5.3 Further, statistics of enrolment, drop-out rates, etc. are compiled and published by the Ministry of Human & Resource Development, which, however, does not do so for OBC Students, separately. However, the India Human Development Report, 2011, brought out by the Planning Commission has estimated the out of school children by Social Groups (6-17 years) for the year 2007-08, based on the NSS Database 64<sup>th</sup> Round, according to which 19.2% of the children within this age group belonging to OBCs were out of school in 2007-08. The report further observed that, by and large, financial constraints was one of the most important factors for discontinuation/ dropping out for all social groups and religious communities.

5.4 The Ministry has stated in response to a query whether States/UTs have been able to fulfill their committed liability that while considering the proposals of States/UT Administrations, it is ensured that the State Govt. has made provision in the State Budget to meet their Committed Liability wherever applicable.



## II. PRE-MATRIC SCHOLARSHIP FOR OBCs

5.5 Regarding the budgeting of the scheme, the Ministry has furnished the following information:

(Rs. in crore)

Year	BE	RE	Actual Expenditure
2010-11	50.00	50.00	44.63
2011-12	50.00	45.00	40.69
2012-13	50.00	-	-

5.6 The Ministry have informed that against the revised budgetary allocation of Rs.45 crore during 2011-12, the expenditure up to 31.3.2012 was Rs.40.69 cr. The major reason for less expenditure is shortfall in expenditure under NE Head as only four States namely, Assam, Manipur, Tripura and Sikkim have OBC population. Parental income ceiling under the scheme is Rs.44,500/- per annum. State Govts. are constantly pursued to send complete proposals for central assistance in time. Notional Allocation of funds to States/UTs based on their population is communicated to them at the beginning of the financial year with the request to send suitable proposal by the end of June in that year. Thereafter, matter is regularly pursued with those States which delay or default in sending proposals through DO reminders and telephonically also.

### III. HOSTEL FOR OBC BOYS AND GIRLS

5.7 The scheme has been revised w.e.f. 2010-11. The scheme aims at providing Hostel facilities to students belonging to socially and educationally Backward Classes, especially from rural areas, to enable them to pursue Secondary and Higher education.

The following important changes have been incorporated in the revised scheme :-

1. Earlier, only State Governments/UT Administrations and Central Universities were eligible for Central Assistance, Now, NGOs with a good track record will also be eligible.
2. Enhancement of Central Assistance to North-Eastern State and Sikkim from 50% to 90%. However, in the case of other States, the Central Assistance will be restricted to 50% of the cost while in the case of UTs and Central Institutions, 100% Central funding will be provided. In the case of NGO, the funding pattern will be 45% each by Central and State Governments and balance 10% by the NGO.
3. Indicative physical norms have been laid down for a typical 100 seater hostel with a view to improving the quality and "liveability" of hostels to be constructed henceforth, and to introduce a degree of uniformity in the physical norms across the country, and
4. Introduction of a one-time non-recurring grant of Rs. 2500/- per seat for providing furniture/equipment to the hostels constructed under the scheme.

5.8 Students whose castes are included in the Central/State/UT list of Backward Classes and who do not belong to the creamy layer will be eligible for allotment of seats in the hostel. Further, at least 5% of the total seats should be reserved for students with disabilities, while State Governments/UT Administrations which submit proposals for construction of three or more hostels in a year have to propose Girls' hostel to the extent of at least one-third of them.

5.9 An allocation of Rs. 45 crore was made to the scheme and the expenditure incurred on OBC boys and girls was Rs. 16.07 crore and total 33 hostels were

sanctioned consisting of 1450 seats for OBC boys and 1128 seats for OBC girls. The less expenditure vis-à-vis allocated outlay under the Scheme is mainly due to non receipt of proposals from the States/UTs, as per guidelines of the Scheme (as revised in 2010-11). As per the guidelines of the Scheme, State Governments / UT Administration which submit proposals for construction of three or more hostels in a year will have to propose Girls' Hostels to the extent of at least one third of them.

5.10 The State-wise hostels sanctioned in 2011-12, are given in the table below:

State/Central University	Hostel Sanctioned			Central Assistance released Rs. in lakh
	Boys Hostel (seats)	Girls Hostel (seats)	Total Hostel (seats)	
Assam	1 (100)	1(100)	2(200)	126.00
Madhya Pradesh	3(300)	-	3(300)	210.00
Odisha	2(200)	-	2(200)	69.50
Tamil Nadu	1(100)	4(400)	5(500)	225.00
Uttar Pradesh	8(400)	6(300)	14(700)	431.79
Uttrakhand	1(100)	1(78)	2(178)	124.60
JNU New Delhi	1(50)	(50 seats)	1(100)	140.00
Central University of Manipur	1(100)	1(100)	2(200)	140.00
Central University of Punjab	1(100)	-	1(100)	70.00
Central University of Tamil Nadu	-	1(100)	1(100)	70.00
<b>Total</b>	<b>19(1450)</b>	<b>1128</b>	<b>33 (2578)</b>	<b>1606.89</b>

**5.11 Under the scheme of Post-Matric scholarship for OBC students, in the year 2012-13 the Budget Estimates have been enhanced from the year 2011-12 by only about Rs. 90.00 crore. In 2011-12 out of an allocation of Rs. 535.00 crore expenditure was Rs. 527.99 crore. The scheme has been revised w.e.f. 1.7.2011 in terms of maintenance allowance and income ceiling. Since the scheme has been revised recently more funds would be required for the scheme, the Committee therefore, recommend for enhancement of funds so that more OBC students can avail the benefit under the scholarship scheme.**

**5.12 The Committee feel that the Pre-Matric scholarship scheme for OBCs is an important scheme for the education of OBCs. However the Committee feel that income ceiling under the scheme i.e. Rs. 44,500/- per annum is very low and therefore, the number of students who can avail the benefit remains restricted. The Committee recommend for enhancement of the income ceiling under the Pre-matric scholarship for OBCs so that more students can be covered under the scheme.**

**5.13 The Committee are dismayed to note that despite the revision of the scheme of Hostels for OBC Boys and Girls i.e. w.e.f 2010-11 the expenditure under the scheme has been only Rs. 16.07 crore during 2011-12 against an allocation of Rs. 45.00 crore. The number of Hostels sanctioned was 33. The reasons for less expenditure vis-à-vis allocation has been as informed by the Ministry is mainly due to non-receipt of proposals from the States/UTs. The Committee desire that the Ministry take up the matter in review meetings with the State Governments/UT Administrations so that the scheme can be successfully**

**implemented and Hostel facilities for OBC Boys/Girls can be made available especially to enable them to pursue Secondary and Higher education.**

## CHAPTER – V

### DISABILITY DIVISION

#### I. WELFARE OF PERSONS WITH DISABILITIES

6.1 According to population census 2001, there were 2.2 crore persons with disabilities who composed 2.1% of the population. The Ministry have highlighted the following achievements in Disability sector in a presentation before the Committee :-

- (i) Indian Sign Language, Research and Training Centre (ISLRTC) sanctioned in July, 2011 - as an autonomous Centre of IGNOU at an estimated cost of Rs. 45 crore during the project period.
- (ii) Two new Composite Regional Centres established at Ahmadabad and Kozhikode
- (iii) Twelve New District Disability Rehabilitation Centres (DDRCs) sanctioned. A total of 33 new DDRCs sanctioned in 11 States during the last two years (2010-11 & 2011-12) of the XI Plan
- (iv) On the occasion of the Birth Anniversary of Louis Braille, the country's first On line Braille Library launched on 4.1.2012.
- (v) For the first time, a person with disability appointed as Chief Commissioner for PwD
- (vi) As announced in President's Address to Parliament, on 12.3.2012, a decision has been taken to carve out a separate Department for Disability Affairs in the Ministry to give more intensive attention to Disability issues

6.2 The Ministry have furnished the following statement showing the Budget Estimates, Revised Estimate and Actual Expenditure for the previous year's along with Budget Estimate for the current year showing expenditure under Disability Division:-

**(Rs. In crore)**

<b>Year</b>	<b>BE</b>	<b>RE</b>	<b>Actual Expenditure</b>
2009-10	260.00	232.00	197.35
2010-11	450.00	374.34	314.18
2011-12	480.00	334.70	292.02
2012-13	500.00	-	-

6.3 Regarding the low expenditure on the Division of Welfare of Persons with Disabilities, the Ministry informed that the total expenditure under various schemes being implemented by the Ministry for the welfare of Persons with Disabilities during 2011-12, as on 31.3.2012, was Rs 292.02 crore, which was 87.25% of the revised plan outlay of Rs 334.70 crore. Main reasons for less expenditure were (a) inadequate number of proposals received from States/UTs; (b) receipt of incomplete proposals/late receipt of proposals of NGOs, (c) investment of Rs. 25 crore in NHFDC's share capital this year compared to Rs. 50 crore in 2010-11, and (d) unsatisfactory response of States to SIPDA scheme.

## II. SCHEME OF ASSISTANCE TO DISABLED PERSONS FOR PURCHASE/FITTING AIDS AND APPLIANCES (ADIP)

6.4 The objective of the Scheme is to provide durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disability, and to enhance their economic potential. The Ministry have furnished the following statement showing the Budget Estimate, Revised Estimate and Actual Expenditure for the previous years along with the Budget Estimate for the current year showing separately under the above mentioned scheme:-

(Rs. in crore)

Year	Budget Estimates	Revised Estimates	Actual Expenditure
2009-10	79.00	70.00	67.36
2010-11	100.00	90.00	69.68
2011-12	100.00	80.00	75.99
2012-13	100.00	-	-

6.5 In regard to low utilization of funds on the scheme, the Ministry have enumerated the following reasons in a written reply:-

"(i) In view of 80% increase in Plan Outlay of the Ministry in 2010-11 (Rs 4500 crore) over the Budgeted outlay of 2009-10 (Rs 2500 crore), the BE under the scheme for the year 2010-11 was increased to Rs 100 crore from the level of Rs 70 crore in the previous year to expand coverage of beneficiaries under the Scheme, (ii) The Revised Estimates under the schemes are finalized keeping in view the progress of expenditure during the first three quarters of the financial year. As expenditure under the scheme was not picking up adequately, outlay was revised to Rs 80 crore (iii) The reason for less expenditure under the scheme during 2010-11 and 2011-12, has been non-receipt of adequate complete proposals from implementing agencies in time. Plan outlay under the



scheme at RE stage has been reduced to Rs. 80.00 crore for the year 2011-12, against which actual expenditure was Rs. 75.99 crore and (iv) Keeping in view the trends in expenditure during the last 3-4 years, the allocation of Rs. 100.00 crore has been made for 2012-13, which will be augmented if the need arises".

6.6 When the Ministry have asked to furnish information on the details of fund released to NGOs/ALIMCO and other implementing agencies during the year 2010-11, the Ministry have furnished the details under the scheme as under :-

<b>S. No.</b>	<b>Type of Agency</b>	<b>Number of Agencies</b>	<b>Amount released (Rs. In Lakh)</b>
I	NGOs	59	2252.22
II	National Institutes	4	917.83
III	ALIMCO	1	3798.00
	<b>TOTAL</b>	<b>64</b>	<b>6968.05</b>

6.7 The Ministry have furnished a statement showing the funds released and the likely number of beneficiaries covered under the Scheme during the last three years is as follows :-

<b>Year</b>	<b>Amount Released (Rs. In crore)</b>	<b>No. of Beneficiaries</b>
2008-09	60.22	2,10,000
2009-10	67.35	2,50,000 (estimated)
2010-11	69.68	2,50,000 (estimated)

6.8 The details on the number of NGOs assisted and amount released during last three years to them is given below :-

<b>Year</b>	<b>Number of NGOs assisted</b>	<b>Amount released (Rs. In Lakh)</b>
2008-09	81	2713.00
2009-10	56	1390.00
2010-11	59	2252.22

6.9 The Ministry have informed that ADIP scheme is proposed to be revised during 2012-13. Revision of the scheme, with special reference to the following, is under consideration:-

- (i) income ceiling for eligible beneficiaries, and
- (ii) ceiling of the cost of assistive devices.

Earlier Aids and Appliances costing up to Rs. 6,000/- are given to disabled persons free of cost whose monthly income is Rs. 6,500/- and 50% of the cost of those having an income between Rs. 6,501/- to Rs. 10,000/- per month.

6.10 The Ministry have informed that a Committee comprising representatives of various stakeholders Non-Governmental organizations, National Institutes under this Ministry, Artificial Limbs Manufacturing Corporation and representatives of State Governments had been constituted to deliberate upon the issues concerning revision of various provisions under the scheme. On the basis of the report of the committee, a draft EFC Note for revising the Scheme has been circulated for inter-ministerial

consultations. Efforts will be made to hold meeting of the EFC early in 2012-13, and thereafter seek approval of CCEA for the revised Scheme.

6.11 When asked to give the Monitoring Mechanism in the Ministry to ensure that grants are released effectively for the purpose for which they are sanctioned, the Ministry have stated that the monitoring mechanism includes the following : -

- (i) Regarding Nodal Officers, Ministry has designated Bureau Heads and Divisional Heads as Nodal Officers for various regions and States/UTs. During their field visits of RNOs and NOs to States/UTs, discussions are held and beneficiaries are expected to be inspected in order to identify constraints and to take corrective measures.
- (ii) Ministry also organizes annual Conference of State Social Welfare Ministers/Secretaries wherein, *inter alia*, all the schemes of the Ministry are reviewed. States/UTs have also been advised to strengthen their monitoring mechanism.
- (iii) National Institutes and Composite Regional Centres under this Ministry have been assigned specific territorial responsibilities for monitoring the implementation of the disability related schemes including distribution of Aids and Appliances.
- (iv) State Governments/UT Administrations are also advised to monitor the schemes/programmes implemented through NGOs by conducting 5-10 % test State Governments/UT Administrations are also advised to monitor the schemes check of the beneficiaries from the previous grant to the Organization. Grants are released only after receipt of satisfactory check reports in respect of the previous year.
- (v) Fresh/subsequent releases of grants to NGOs during a year are made only on receipt of audited Utilization Certificates in respect of previous grants sanctioned which have become due.

6.12 As stated in the Annual Report, the Monitoring Teams observed that some organizations did not utilized the full amount of grant-in aid for the purpose it was disbursed by the Ministry of Social Justice and Empowerment. Detailed reports

alongwith the following suggestions to ensure better implementation of ADIP scheme were sent to the Ministry for appropriate action:-

- (i) The Physical verification of beneficiaries of each implementing agency as test check should be carried out at the earliest after the camp is organized.
- (ii) The outcome of such verifications should be given wide publicity among the implementing agencies besides taking action against the organizations that misuses the funds.
- (iii) The implementing agencies should issue a inventory card to each beneficiary which should be checked before issuing the aid/appliance as far as possible.
- (iv) The requirement of full address of the beneficiaries and the contact number, if available, should be emphasized and reiterated a various stages, like at the time of inviting proposals, seeking additional information and in the sanction letter.
- (v) A certificate from the implementing agency that the details of each beneficiary are correct should be taken.
- (vi) Computerization of the list of beneficiaries should also be considered.

6.13 Regarding monitoring of the scheme, the Ministry have further informed that Grant-in-aid is released to implementing agencies on the recommendations of the State Governments concerned. Officers of the Health Department could be authorized to do fast track checking of aids and appliances given under the scheme.

### **III. DEENDAYAL DISABLED REHABILITATION SCHEME**

6.14 Under the scheme, grant-in-aid is sanctioned to the voluntary organizations for encouraging voluntary action, creating conducive environment for disabled and to ensure equal opportunities and social justice to the disabled and their families. Main projects under the scheme are as follows :-

- (i) Vocational Training Centres.
- (ii) Sheltered Workshops.
- (iii) Special schools for mentally challenged, hearing and speech impaired, visually challenged and persons with other disabilities.
- (iv) Project for cerebral palsy children, pre-school and early intervention and training.
- (v) Home based rehabilitation programme.
- (vi) Project for rehabilitation of leprosy cured persons.
- (vii) Project relating to survey, identification, awareness and sensitization.
- (viii) Project for human resource development.
- (ix) Community based rehabilitation programme and
- (x) Halfway Home for Psycho-social Rehabilitation and treated and controlled mentally ill persons.

6.15 The Ministry have furnished the following statement showing the Budget Estimate, Revised Estimate and Actual Expenditure for the previous years along with

Budget Estimate for the current year showing separately under the above mentioned scheme :-

**(Rs. in crore)**

Year	Budget Estimates	Revised Estimates	Actual Expenditure
2009-10	76.00	92.99	61.56
2010-11	120.00	90.00	82.27
2011-12	120.00	90.00	86.16
2012-13	120.00	-	-

6.16 The Ministry have informed that the proposals for release of grant-in-aid under the Deendayal Disabled Rehabilitation Scheme are required to be submitted along with recommendations of the State Grant-in-aid committee. The proposals are usually received late (September onwards) and in many cases and are also incomplete/deficient requiring rectification which ultimately leads to less expenditure in the first two quarters of the financial year. This results in cut in BE funds at RE stage. The main reasons for actual expenditure being less than BE and RE during the years 2009-10 & 2010-11 were:-

- (a) Late receipt of proposals of NGOs
- (b) Receipt of incomplete proposals, &
- (c) Inadequate number of proposals received from States/UTs;

Actual expenditure in 2011-12 was Rs.86.16 crore, which was 95.73% of the RE.

6.17 When the Committee asked to furnish State-wise details on the number of beneficiaries covered under the scheme during the last five years, the Ministry have furnished the details as under :-

**No. of Beneficiaries Covered under DDRS during the 11<sup>th</sup> Plan (2007-12)**

S. No.	States/UTs	2007-08	2008-09	2009-10	2010-11	2011-12 (Estimated)
1	Andhra Pradesh	26360	30459	19356	29100	30574
2	Arunachal Pradesh	786	1032	231	231	5482
3	Assam	2133	2520	1717	3924	3192
4	Bihar	1614	1444	520	1430	1950
5	Chandigarh	120	0	377	0	0
6	Chhattisgarh	716	1043	485	311	581
7	Delhi	12081	5567	3117	6297	4015
8	Goa	205	184	308	175	0
9	Gujarat	6670	9796	4133	9243	34966
10	Haryana	2690	2016	820	1512	1756
11	Himachal Pradesh	322	1170	691	1748	867
12	Jammu & Kashmir	111	394	103	240	152
13	Jharkhand	1001	123	76	193	0
14	Karnataka	18278	12115	12502	10026	10405
15	Kerala	5231	3751	4552	5922	10579
16	Madhya Pradesh	5665	2165	932	41167	1439
17	Maharashtra	4011	7265	2805	13178	49455
18	Manipur	1720	2756	1599	3018	1512
19	Meghalaya	1289	1253	466	925	783
20	Mizoram	181	181	60	421	241
21	Nagaland	26	0	0	0	0
22	Odisha	20242	9454	5557	10714	3290
23	Puducherry	194	202	104	106	216
24	Punjab	3443	2149	814	3576	180
25	Rajasthan	3232	1617	2518	7811	2910
26	Tamil Nadu	27736	10343	27287	12706	18993
27	Tripura	128	179	192	111	102
28	Uttar Pradesh	89148	36480	10827	29784	12173
29	Uttarakhand	469	783	559	7083	1638
30	West Bengal	26924	51201	10836	29413	38183
	<b>Total</b>	<b>262726</b>	<b>197642</b>	<b>113544</b>	<b>230365</b>	<b>235634</b>

6.18 The number of beneficiaries covered under DDRS in the case of UT/States of Delhi, Jharkhand, Madhya Pradesh, Odisha & Uttar Pradesh was, however less in 2011-12 compared to 2010-11. This was due to late receipt of proposals/receipt of incomplete proposals from the State Governments. In the case of Jharkhand, the proposals, duly recommended by the State Government, were received on the last day of the financial year & hence could not be processed for release of grants-in-aid. The cost norms under the Scheme were revised w.e.f. 1.4.2009. It is proposed to revise the cost norms in the XII Plan in view of the increase in inflation/ consumer price index since 2009.

6.19 On being asked whether large number of persons are benefiting from the scheme as envisaged and to explain if need is felt to revamp the scheme to ensure that more persons can avail of the benefits of the scheme, the Ministry have informed that under DDRS, the Ministry supplements the efforts of voluntary organizations working for the welfare of persons with disabilities. The quantum of grant under DDRS is based on the number of persons being benefitted under the project of an organization, which is an incentive to them to provide benefit to more persons. Moreover, the Institutes/Organizations under the Ministry also implement a number of schemes for the benefit of Persons with Disabilities.



#### IV INDIAN SPINAL INJURY CENTRE (ISIC)

6.20 The Ministry have informed that the Indian Spinal Injury Centre ( ISIC), New Delhi, a Non-Governmental Organization provides comprehensive rehabilitation management services to patients with Spinal Cord injuries and related ailments. These include reconstructive surgery, stabilization operations, physical rehabilitation, psycho-social rehabilitation and vocational rehabilitation services. The Ministry of Social Justice and Empowerment supports the institute by 25 free beds for treatment of poor patients.

The BE RE Actual Expenditure and beneficiaries of the ISIC are shown below:-

(Rs. in crore)

Year	Budget Estimates	Revised Estimates	Actual Expenditure	Beneficiaries
2007-08	2.00	2.00	2.00	-
2008-09	1.00	1.00	1.00	-
2009-10	1.00	1.00	1.00	91.25 No. of bed days
2010-11	1.00	1.00	1.00	(reimbursement free bed expenses)
2011-12	2.00	2.00	1.00	
2012-13	2.00	-	-	-

6.21 Clarifying about the expenditure, the Ministry have informed that Government has approved support for 30 free beds for treatment of poor patients by ISIC, and this Ministry is reimbursing the cost of 25 such free beds and cost of 5 beds is being borne by the Centre from its internal resources. The cost per bed is reimbursed as per norms of AIIMS and an escalation of 10% each year is made. During the year 2011-12, cost of

free beds work out to be Rs.5,780/- per bed per day. During 2011-12, Rs. 1 crore was released to the centre and the number of beneficiaries covered during the year is 1048.

**6.22** The Committee are happy to note that some achievements have been made in the Disability sector which include setting up of Indian Sign Language, Research and Training Centre (ISLRTC), two new Composite Regional Centres established at Ahmedabad and Kozhikode, 33 new DDRCs, online Braille Library launched on 4.1.2012, proposal of creation of a separate Department for Disability Affairs in the Ministry for more intensive attention to Disability issues. However, as per the allocation of funds and the expenditure of the Ministry in the Disability Division expenditure of only Rs. 292.02 crore has been incurred against an allocation of Rs. 480.00 crore. The reasons enumerated by the Ministry include inadequate number of proposals of NGOs and States/UTs, lesser investment in NHFDCs share capital, and unsatisfactory response of States to SIPDA scheme. The Committee desire that the Ministry take up these issues with the State Governments/UTs/NGOs and other implementing agencies so that they are able to utilize the funds properly in the financial year i.e. BE (2012-13) which is Rs. 500.00 crore.

**6.23** The Committee have found that the expenditure under the scheme of Assistance to Disabled Persons for Purchase/Fitting Aids and Appliances (ADIP) has been less, although BE for 2011-12 was Rs. 100.00 crore, the RE under the scheme was kept at Rs. 80.00 crore and actual expenditure was Rs. 75.00 crore. The reason for less expenditure under the scheme during 2010-11 and 2011-12 has been non-receipt of adequate complete proposals from the implementing agencies in time. The Ministry have also informed that the scheme is to be revised in respect of income ceiling for eligible beneficiaries and ceiling of the

cost of assistance devices during the Twelfth Plan. Efforts are being made for seeking the approval of CCEA for the revised scheme. The Committee recommend the Ministry to pursue for an early revision of the scheme so as to increase the income ceiling for eligibility of the beneficiary and also the appropriate increase in the ceiling of cost of Assistance Device as per the inflation and consumer price index.

6.24 The Committee are given to understand that monitoring teams have found that Grants-in-Aid are not being properly used for implementation of ADIP scheme and they have given suggestions like physical verification of beneficiaries of each implementing agency, issue of inventory card with full address and contact number of beneficiaries, computerization of the list of beneficiaries etc. The Committee recommend that in the revision of the scheme, Stringent Monitoring Mechanisms should be adopted so that the Aids and Appliances are given to the genuine beneficiaries. The Committee also recommend that the Ministry should try to rope in Central Government and State Government Hospitals in the important disability related schemes so that it reaches the masses. Also the officers of the Health Department, as suggested by the Ministry, should be authorized to do fast track checking of aids and appliances given under the scheme.

6.25 The Committee note that the Deendayal Disabled Rehabilitation Scheme is an important scheme of the Ministry in which grant-in-aid is sanctioned to the voluntary organizations for encouraging voluntary action, creating conducive

environment for disabled to ensure equal opportunities and social justice to the disabled persons and their families. The BE under the scheme was Rs. 120.00 crore in 2011-12 however the Actual Expenditure was 86.16. The Committee note the there has been less expenditure under the scheme for the last three years. The reasons explained by the Ministry are late receipt of proposals from NGOs, incomplete and inadequate number of proposals received from States and UTs etc. The Committee find that the number of beneficiaries in 2011-12 had gone down in the States of Delhi, Jharkhand, Madhya Pradesh, Odisha and Uttar Pradesh as against 2010-11. The Ministry propose to review the cost norms of the scheme in the XII Plan. As this scheme is supposed to reach the masses at ground level, the Committee recommend that the scheme should be revised at the earliest and also efforts should be made to increase the number of beneficiaries under the scheme.

6.26 The Committee note that the Indian Spinal Injury Centre, New Delhi, a Non-Governmental Organization provides comprehensive rehabilitation management services to patients with spinal injuries and related ailments. Rs. 2.00 crore was made available to the centre during 2011-12 and expenditure was only 50% i.e. Rs. 1.00 crore. The Government has approved the support to 30 free beds for treatment of poor patients. The Ministry is reimbursing the cost of 25 free beds and cost of 5 beds is being borne by the Centre. During 2011-12, cost of free bed was Rs. 5,780/- per bed per day. Since the ISIC is a specialized centre catering to patients with spinal cord injuries, the Committee recommend that the Ministry should generate awareness so that poor people can actually use the facilities

**available with the ISIC and there is full occupancy of the free beds. Also, rather than surrendering the funds, free OPD facilities can also be provided so that more patients can avail the much needed medical expertise available with the Indian Spinal Injury Centre.**

## CHAPTER – VI

### SOCIAL DEFENCE

7.1 In the area of Social Defence, the Ministry mainly focuses on policies and programme for :-

- (i) Senior Citizens; and
- (ii) Victims of Substance (Drug) Abuse.

7.2 The Ministry develops programmes and policies for these target groups in close collaboration with State Governments, Non-governmental Organizations and civil society. The programme for senior citizens aim at their welfare and maintenance, especially for indigent senior citizens, by supporting old age homes, day care centres, mobile medicare units, etc. For victims of substance abuse, the programme is for drug demand reduction which is achieved through awareness campaign and treatment of addicts and their detoxification so that they may join the mainstream. These programmes are implemented through Non-governmental organizations with financial support from the Ministry.

7.3 The Ministry have furnished the following statement showing the Budget Estimate, Revised Estimate and Actual Expenditure for the previous years along with the Budget Estimate for the current year showing separately under the Social Defence Division :-

(Rs. in crore)

Year	Budget Estimates	Revised Estimates	Actual Expenditure
2009-10	94.00	67.05	57.61
2010-11	222.00	98.25	76.12
2011-12	122.00	91.25	85.75
2012-13	214.00	-	-

7.4 When asked to explain the reasons for an enhanced allocation under the division during the year 2012-13 elaborating on the new schemes to be taken up during the year 2012-13, the Ministry have replied that the Plan outlay allocated for Social Defence Bureau of the Ministry includes for the following Heads/sub-heads :-

S. No.	Schemes/Heads	2011-12	2012-13	Difference	Remarks
1.	Assistance to VOs for Prevention of Alcoholism and Substance (Drug) Abuse and Social Defense	46	45	-1	-
2.	Integrated Programme for Older persons	40	40	0	No Change
3.	Grants for NISD	10	10	0	
4.	Assistance for Establishment of Old Age Homes for Indigent Senior Citizens	0	80	80	New Scheme Proposed
5.	Information and Mass Education Cell	25	30	5	These schemes are for the Ministry as a whole, and not for the SD Bureau alone.
6.	Grants of Research Studies of All India Nature	1	1	0	
7.	Monitoring of Schemes of the Ministry through State and district Level VMCs	0	8	8	
	<b>Total</b>	<b>122</b>	<b>214</b>	<b>92</b>	

7.5 It may be noted that Schemes mentioned at S. No. 5-7 are shown under Social Defence only for accounting purposes. Therefore, increase in outlay under Social



Defence is primarily on account of an outlay of Rs 80 crore for new scheme, 'Assistance for Establishment of Old Age Homes for Indigent Senior Citizens' proposed to be launched in 2012-13.

7.6 Sub section (i) of Section 19 ("Establishment of old age Home") of the Welfare and Maintenance of Parents and Senior Citizens Act, 2007 reads as follows:-

"The State Government may establish and maintain such number of old age homes at accessible places, as it may deem necessary, in a phased manner, beginning with at least one in each district to accommodate in such homes a minimum of one hundred fifty senior citizens who are indigent"

7.7 To assist State Governments in the discharge of the above statutory responsibility, the Ministry had initially formulated a Centrally-sponsored Scheme of Assistance for Establishment of Old Age Homes for Indigent Senior Citizens for construction of old age homes for indigent senior citizens in 300 districts of the country during the XI Plan, at a cost of Rs 635 crore so as to cover at least 50% of the districts in the country during the XI Plan. The Ministry's XI Plan, however, had a provision of only Rs. 60 crore for this new Scheme. On the advice of the Planning Commission and the Department of Expenditure, the scheme was then recast to fit within the allocation of Rs. 60 crore with a physical target of only 100 old age homes in the 11<sup>th</sup> Plan, and a reduced pattern of central assistance. Although the Ministry did so as per the advice given by the Planning Commission, when the revised scheme was sent for the Commission's approval, it conveyed vide its letter dated 30<sup>th</sup> July, 2009, that the scheme has not been approved on the ground that a token approach for setting up old age homes would not serve any purpose and the position would be reviewed during

mid-term appraisal of the Eleventh Plan. As a result, the plan outlay of Rs. 13 crore in 2008-09 and Rs. 15 crore in 2009-10 could not be utilized.

7.8 Pursuant to a substantial increase in the Ministry's overall Plan outlay in 2010-11, Rs.100 crore was allowed for the above Scheme in that year's budget, and a fresh proposal for introducing it was sent for the approval of the Planning Commission on 9.8.2010. The Commission however again rejected the proposal saying that it would be conducting a zero base budgeting exercise in the terminal year of XI plan and advised this Ministry to take up the proposal before the XII Five Year Plan Working Group. The allocation for the Scheme was therefore reduced to Rs1.00 crore at R.E. stage due to non-approval by Planning Commission.

7.9 The XII Plan Working Group on Social Welfare, constituted by the Planning Commission, has also recommended introduction of the above scheme. The Planning Commission has yet to finalize the 12<sup>th</sup> Plan. However, in anticipation of that, action will again be initiated to obtain Planning Commission's approval for the Scheme in view of the Plan allocation in 2012-13.

7.10 The Working Group on Social welfare, constituted by the Planning Commission, reconsidered and has recommended an outlay of Rs 1680 crore for setting up at least one Old Age Home with integrated multi-facility Centres in each of 640 districts of the Country with capacity varying from 25 to 120 inmates during the 12<sup>th</sup> Plan period. Accordingly, keeping in view the total outlay approved by the Planning Commission for the Ministry for 2012-13, the Ministry has allocated Rs 80 crore for launching the new Scheme during the year.

**7.11 The Committee are dismayed to note that the performance of the Ministry has not been so good in the Social Defence Division. Out of a Budget Estimate of Rs. 122.00 crore, the actual expenditure was only 85.75 crore. The Committee are dismayed at the fact that project for construction of Old Age Homes could not take off in the Eleventh Plan period despite the repeated efforts of the Ministry. The Twelfth Plan Working Group on Social Welfare, constituted by the Planning Commission has recommended introduction of the scheme. However, Planning Commission's approval is still pending. The Committee recommend that the Ministry should take up the matter with the Planning Commission for early approval and work out the modalities of the scheme, so that the same can be launched in the first year of the Twelfth Plan period.**

**NEW DELHI;**

**27 April, 2012**

**07 Vaisakha, 1934 (Saka)**

**DARA SINGH CHAUHAN  
Chairman,  
Standing Committee on  
Social Justice and  
Empowerment**

**ANNEXURE - I****Scheme-wise Break-up of Outlay Proposed by the Ministry & Outlay Approved by Planning Commission for 2012-13****(Amount in Rs. crore)**

<b>S. No.</b>	<b>Name of the Scheme</b>	<b>Proposed Plan Outlay for 2012-13</b>	<b>Approved Outlay for 2012-13</b>	<b>Difference (col.2-col 3)</b>
	<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
	<b>I. Scheduled Castes Development</b>			
	<b>A. Central Sector Schemes</b>			
1	SCA to Scheduled Castes Sub-Plan	2000.00	1200.00	800.00
2	NSCFDC	250.00	100.00	150.00
3	NSKFDC	50.00	50.00	0.00
4	Assistance to Vol. Organization working for SCs	50.00	50.00	0.00
5	Supporting Projects of All India Nature of SCs (Research & Training)	3.00	2.00	1.00
6	Dr. Ambedkar Foundation	1.00	1.00	0.00
7	Dr Amdedkar National Centre for Social Justice	50.00	10.00	40.00
8	Rajiv Gandhi National Fellowship for Scheduled Castes	140.00	125.00	15.00
9	SRMS	200.00	100.00	100.00
10	National Overseas Scholarship for SCs	6.00	6.00	0.00
11	Top class education for Scheduled Castes	25.00	25.00	0.00
12	Coaching & Allied for Weaker Sections including SCs and OBCs	10.00	12.00	-2.00
	<b>Total A</b>	<b>2785.00</b>	<b>1681.00</b>	<b>1104.00</b>
	<b>B. Centrally Sponsored Schemes</b>			
1	Pre - Matric Scholarship for Children of those engaged in unclean occupations	10.00	10.00	0.00
2	Post - Matric Scholarship for SCs	1700.00	1500.00	200.00
3	BJRCY - Hostels for SC boys	50.00	50.00	0.00

4	BJRCY - Hostels for SC girls	100.00	95.00	5.00
5	Scheduled Castes Development Corporations	20.00	20.00	0.00
6	Upgradation of Merit of SC/ST Students	5.00	5.00	0.00
7	Implementation of Protection of Civil Rights Act, 1955 and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989	100.00	100.00	0.00
8	Pradhan Mantri Adarsh Gram Yojana (for villages with more than 40% of SC population)	200.00	1.00	199.00
9	Pre-matric Scholarship for SC Students	2500.00	824.00	1676.00
	<b>Total B</b>	<b>4685.00</b>	<b>2605.00</b>	<b>2080.00</b>
	<b>Grand Total (A +B)</b>	<b>7470.00</b>	<b>4286.00</b>	<b>3184.00</b>
	<b>New Schemes Proposed for 12th FYP</b>			
1	Scheme for most vulnerable Communities	100.00		
2	Development of Dr. Ambedkar National Memorial	30.00	14.00	16.00
	<b>Total (New Schemes)</b>	<b>130.00</b>	<b>14.00</b>	<b>16.00</b>
	<b>SCD - Grand Total (Ongoing+New Schemes)</b>	<b>7600.00</b>	<b>4300.00</b>	<b>16.00</b>
	<b>II. Backward Classes Development</b>			
	<b>A. Central Sector Schemes</b>			
1	NBCFDC	200.00	100.00	100.00
2	GIA to Voluntary Organizations working for OBCs	5.00	5.00	0.00
	<b>Total A</b>	<b>205.00</b>	<b>105.00</b>	<b>100.00</b>
	<b>B. Centrally-sponsored Schemes</b>			
1	Post-Matric Scholarship for OBC Students	2000.00	625.00	<b>1375.00</b>
2	Pre-Matric Scholarships for OBC Students	900.00	50.00	<b>850.00</b>
3	Hostels for OBC boys & girls	100.00	45.00	<b>55.00</b>
	<b>Total B</b>	<b>3000.00</b>	<b>720.00</b>	<b>2280.00</b>
	<b>Total A+B</b>	<b>3205.00</b>	<b>825.00</b>	<b>2380.00</b>

<b>New Schemes Proposed for 12th FYP</b>				
1	Post Matric Scholarship Economically Backward classes Students	100.00	10.00	90.00
2	Equity Participation in State BC Corporations	10.00	0.00	10.00
3	Hostels for De-notified Tribes	50.00	0.00	50.00
4	Scheme for Education and Economic Empowerment of DNTs and NTs	50.00	10.00	40.00
5	Rajiv Gandhi National Fellowship Scheme for OBC & EBC	100.00	50.00	50.00
6	National Overseas Scholarship for OBCs and EBCs	10.00	5.00	5.00
	<b>Total (New Schemes)</b>	<b>320.00</b>	<b>75.00</b>	<b>245</b>
	<b>BCD - Grand Total (Ongoing + New Schemes)</b>	<b>3525.00</b>	<b>900.00</b>	<b>2625.00</b>
<b>III. Disability Bureau</b>				
<b>A. Central Sector Schemes</b>				
1	National Institutes for Disabled	100.00	70.00	30.00
2	Assistance to Disabled persons for purchase/ fitting of Aids and Appliances	150.00	100.00	50.00
3	Deen Dayal Disabled Rehabilitation Scheme	150.00	120.00	30.00
4	Indian Spinal Injury Centre	2.00	2.00	0.00
5	Rehabilitation Council of India	3.00	3.00	0.00
6	National Handicapped Finance & Development Corporation	50.00	30.00	20.00
7	Schemes arising out of the Implementation of the Persons with Disabilities Act, 1995	200.00	100.00	100.00
8	Artificial Limbs Manufacturing Corporation (ALIMCO)	3.00	3.00	0.00
9	Employment for physically challenged	5.00	5.00	0.00
10	Establishment of a National Centre of Universal Design and Barrier-free Environment	10.00	5.00	5.00

11	Establishment of Indian Sign Language Research and Training Centre	25.00	15.00	10.00
	<b>Total A</b>	<b>698.00</b>	<b>453.00</b>	<b>245.00</b>
	<b>New Schemes Proposed for 12th FYP</b>			
1	Post-Matric Scholarships for students with Disabilities	100.00	33.00	67.00
2	Top Class Education for PwDs	2.00	1.00	1.00
3	Rajiv Gandhi National Fellowship for PwDs – M.phil/PhD in India and Post PG Studies Abroad	12.00	12.00	0.00
4	National Overseas Scholarships for PwDs	2.00	1.00	1.00
5	Support for Establishment/ Modernization/Capacity Building of Braille Presses	10.00	0.00	10.00
6	Establishment of National Accessible Library	2.00	0.00	2.00
7	Grant to ARUNIM for supporting its marketing activities	2.00	0.00	2.00
8	State Spinal Injury Centers	10.00	0.00	10.00
9	National Institute for Mental Health Rehabilitation	5.00	0.00	5.00
10	Establishment of State Disability Resource Centers	20.00	0.00	20.00
11	District Disability Rehabilitation Centers (DDRC)	25.00	0.00	25.00
12	Increase in corpus of the National Trust	100.00	0.00	100.00
13	Subsidy on loan for education/self Empt taken from sources other than NHFDC	12.00	0.00	12.00
	<b>Total (New Schemes)</b>	<b>302.00</b>	<b>47.00</b>	<b>255</b>
	<b>Disability Grand Total (Ongoing+New Schemes)</b>	<b>1000.00</b>	<b>500.00</b>	<b>500.00</b>
	<b>IV. Social Defence</b>			
	<b>A. Central Sector Schemes</b>			
1	An Integrated Programme for Older Persons	50.00	40.00	10.00

2	Scheme for Prevention of Alcoholism and Substance (Drugs) Abuse	75.00	40.00	35.00
3	Assistance to Voluntary Organizations for General grant-in-aid in the field of Social Defence	5.00	5.00	0.00
4	National Institute for Social Defence	10.00	10.00	0.00
	<b>Total A</b>	<b>140.00</b>	<b>95.00</b>	<b>45.00</b>
	<b>New Schemes Proposed for 12th FYP</b>			
1	Construction of Old Age Homes for Indigent Senior Citizens	140.00	80.00	60.00
2	Integrated Programme for Protection & Rehabilitation of Beggars includes Shelter Home/ Night Shelter & Settin Up of Work/Production Centre, Multiple Skill Training, Mobile Health Care etc.	40.00	0.00	40.00
	<b>Total (New Schemes)</b>	<b>180.00</b>	<b>80.00</b>	<b>100.00</b>
	<b>SD Grand Total (ongoing + New Schemes)</b>	<b>320.00</b>	<b>175.00</b>	<b>145.00</b>
	<b>Miscellaneous</b>			
1	Information Mass Education Cell	50.00	30.00	20.00
2	Secretariat	4.00	1.00	3.00
3	Grant-in-aid for research studies and publication	1.00	1.00	0.00
4	State & District level Vigilance & Monitoring Committees (VMCs)		8.00	
	<b>Total (Misc)</b>	<b>55.00</b>	<b>40.00</b>	<b>23.00</b>
	<b>M/o SJ&amp;E : GRAND TOTAL</b>	<b>12500.00</b>	<b>5915.00</b>	<b>6585.00</b>



**MINUTES OF THE ELEVENTH SITTING OF THE STANDING COMMITTEE  
ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON MONDAY, 9<sup>th</sup> APRIL,  
2012**

The Committee met from 1520 hrs. to 1735 hrs. in Committee Room No. 62, Parliament House, New Delhi.

**PRESENT**

**SHRI DARA SINGH CHAUHAN - CHAIRMAN**

**MEMBERS  
LOK SABHA**

2. Smt. Susmita Bauri
3. Smt. Rama Devi
4. Shri Premchand Guddu
5. Dr. Manda Jagannath
6. Shri Mohan Jena
7. Shri R. Dhruva Narayana
8. Shri Ramashankar Rajbhar
9. Shri Lalit Mohan Suklabaidya

**MEMBERS  
RAJYA SABHA**

10. Shri Avtar Singh Karimpuri
11. Shri Baishnab Parida

**LOK SABHA SECRETARIAT**

1. Shri Deepak Mahna - Joint Secretary
2. Smt. Anita Jain - Director
3. Shri P.C. Choulda - Additional Director

**REPRESENTATIVES OF THE MINISTRY OF SOCIAL JUSTICE AND  
EMPOWERMENT**

<b>Sl. No.</b>	<b>Name</b>	<b>Designation and Organisation</b>
1.	Shri K.M. Acharya	Secretary, Ministry of Social Justice and Empowerment
2.	Shri Anoop Kumar Srivastava	Additional Secretary, Ministry of Social Justice and Empowerment
3.	Dr. J.C. Sharma	Economic Advisor, Ministry of Social Justice and Empowerment
4.	Shri Sanjeev Kumar	Joint Secretary, Ministry of Social Justice and Empowerment
5.	Smt. Ghazala Meenai	Joint Secretary, Ministry of Social Justice and Empowerment
6.	Shri Pankaj Joshi	Joint Secretary, Ministry of Social Justice and Empowerment
7.	Shri T. R. Meena	Joint Secretary, Ministry of Social Justice and Empowerment
8.	Shri Mukat Singh	Deputy Director General
9.	Shri A. N. Jha	Joint Secretary and Financial Advisor, Ministry of Social Justice and Empowerment
10.	Shri H. S. Kingra	CMD, NSFDC
11.	Shri Lalit Kohali	MD, NSKFDC
12.	Shri A. A. Naqvi	MD, NBCFDC
13.	Shri Harsh Bhal	CMD, NHFDC
14.	Shri T. D. Dhariyal	Deputy C.C.D.
15.	Shri M. Narayan Rao G.	CMD, ALIMCO
16.	Shri Atul Prasad	CMD, National Trust

2. At the outset, the Hon'ble Chairman welcomed the Members of the Committee and also the representatives of the Ministry of Social Justice and Empowerment to the sitting of the Committee. The Chairman informed that the meeting had been convened to discuss the Demands for Grants (2011-12) of the Ministry of Social Justice and Empowerment. At the instance of the Chairman, the representative of Ministry of Social Justice and Empowerment made a power point presentation briefly narrating the details of various schemes/programmes being undertaken by the Ministry and the physical and financial targets achieved under the schemes, as also new schemes proposed in the year 2012-13.

3. The Members then raised points/questions, which inter-alia related to under utilization and surrender of funds under various schemes, implementation of Provisions of Protection of Civil Rights Act, 1955 and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities Act) 1989, rehabilitation of Manual Scavengers, less earmarking of funds under SCSP by some Ministries and States, setting up of State and District Level Vigilance Monitoring Committees, low expenditure for Boys and Girls Hostels for OBCs, etc.

4. The representatives of the Ministry then responded to the queries put forth by the Members to the extent possible. The Chairman directed them to furnish replies to those points which could not be replied in the meeting by 12.4.2012.

5. Hon'ble Chairman thanked the Secretary and other officials of the Ministry for giving valuable information to the Committee on the subject and expressing their views in a free and frank manner on various issues.

6. A verbatim record of the proceedings has been kept.

*The witnesses then withdrew.*

*The Committee then adjourned.*

**MINUTES OF THE TWELFTH SITTING OF THE STANDING COMMITTEE ON  
SOCIAL JUSTICE AND EMPOWERMENT HELD ON FRIDAY, 27<sup>TH</sup> APRIL,  
2012**

The Committee met from 1000 hrs. to 1025 hrs. in Committee Room 'B',  
Parliament House Annexe, New Delhi.

**PRESENT**

**SHRI DARA SINGH CHAUHAN - CHAIRMAN**

**MEMBERS  
LOK SABHA**

2. Smt. Susmita Bauri
3. Shri Premchand Guddu
4. Shri Mohan Jena
5. Shri G.V. Harsha Kumar
6. Shri Basori Singh Masram
7. Shri Ramashankar Rajbhar
8. Shri Lalit Mohan Suklabaidya

**RAJYA SABHA**

9. Smt. Jharna Das Baidya
10. Shri Ahmad Saeed Malihabadi
11. Shri Baishnab Parida

**LOK SABHA SECRETARIAT**

- |    |                   |   |                     |
|----|-------------------|---|---------------------|
| 1. | Shri Deepak Mahna | - | Joint Secretary     |
| 2. | Smt. Anita Jain   | - | Director            |
| 3. | Shri P.C. Choulda | - | Additional Director |

2. At the outset, Hon'ble Chairman welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider and adopt the three Draft Reports of the Committee on Demands for Grants (2012-13) of the Ministry of Social Justice and Empowerment, Ministry of Tribal Affairs and Ministry of Minority Affairs.

3. Thereafter, the Committee considered and adopted the following draft Reports without any amendments:-

- (i) Twenty-fourth Report on Demands for Grants (2012-2013) of the Ministry of Social Justice and Empowerment.
- (ii) Twenty-fifth Report on Demands for Grants (2012-2013) of the Ministry of Tribal Affairs.
- (iii) Twenty-sixth Report on Demands for Grants (2012-2013) of the Ministry of Minority Affairs

4. The Committee authorized the Chairman to finalize these draft Reports and present the same to Parliament.

*The Committee then adjourned.*